

it into conformity with the demand of the times and the necessities of the situation. This is a law passed in modern times, which is capable of being adjusted as the circumstances require. I know, in the course of the discussion, probably some Members, whether they belong to this group or that, on account of my impatience or some words that might have escaped me, may feel a sort of a grievance. I would appeal to them that they should forget them. If there have been some human frailties on my part, I deserve to be excused for the same.

I believe in one thing. Whatever people might say, whatever be the sentiments, I took interest in this matter not merely as a Law Minister. But, I honestly and sincerely believe that this was an overdue measure, which if passed into law will, in spite of all fears—they are natural—do good to us. After all, we have been accustomed to a mode of thinking in which these things were not there. I respect their sentiments. They may feel apprehensive. So far as I am concerned, I feel that all these apprehensions will be found to be misplaced, and ultimately, the future generations will judge whether by passing a measure of this type, we have really unified Hindu society. That is for history to say. With my limited knowledge of things that are happening in the world and the forces that are operating for social unity in our country I am convinced that this will serve a very useful purpose, and in course of time combine at any rate, not only those who call themselves Hindus, but also others. Unless we come together, I do not think there is any unity possible. It is an attempt in that direction, and I hope it will succeed.

Again, I thank even those hon. Members who may be nursing some grievance. I am very happy that this measure was discussed in a spirit of give and take. As I said on another occasion in the course of the debate on the Company Law Bill, it shows the genius of our people that we are

capable in spite of differences, to adjust ourselves and come together, though there may be a few exceptions, in order that something may be achieved. From that point of view, the credit goes not to an individual or a few individuals, not to any party; I would give that credit to the general genius of our Indian people, who can always, in spite of differences, by mutual discussion, by co-operation, by adjustment, do all these things. It is because of that, that we have been able, though may be after a long time to pass a measure of this kind. I really personally thank all those hon. Members in every section, including those who had to say something against the Bill, for the way in which they helped me successfully to go through this measure and I am sure that, whatever they might have said, ultimately, they will pass it without a dissentient voice.

**Mr. Chairman:** The question is:

“That the Bill be passed.”

**Shri V. G. Deshpande:** No.

**An Hon. Member:** Only one dissentient voice.

**Shri V. G. Deshpande:** There are many. The whole country is behind me.

**Mr. Chairman:** If the hon. Member wants any division, this is not the time for a division. I will take it at 3-30. If nobody wants a division, I will declare the result.

**An Hon. Member:** He has not demanded a division.

**Mr. Chairman:** The motion is carried. I declare that the Bill is passed.

*The motion was adopted.*

#### HINDU SUCCESSION BILL

**The Minister in the Ministry of Law (Shri Pataskar):** I beg to move:

“That this House concurs in the recommendation of Rajya Sabha

[Shri Pataskar]

that the House do join in the Joint Committee of the Houses on the Bill to amend and codify the law relating to intestate succession among Hindus made in the motion adopted by Rajya Sabha at its sitting held on the 25th March, 1955 and communicated to this House on the 28th March, 1955 and resolves that the following Members of Lok Sabha be nominated to serve on the said Joint Committee, namely; Shri Sayendra Narayan Sinha, Pandit Dwarka Nath Tiwary, Shrimati Tarkeshwari Sinha, Shrimati Uma Nehru, Shri Raghbir Dayal Mishra, Shri Bulaqi Ram Verma, Shri Birakisor Ray, Dr. Pasupati Mandal, Shrimati Jayashri Raiji, Choudhary Raghbir Singh, Shri C. R. Basappa, Shri Rayasam Seshagiri Rao, Shri M. Muthukrishnan, Shri Khub Chand Sodhia, Shri Vaijnath Mahodaya, Dr. Devrao Namdevrao Pathrikar Kamble, Shri Dev Kanta Borooah, Sardar Iqbal Singh, Shri Bheeka Bhai, Shri M. L. Dwivedi, Shri Radha Raman, Shri Shankar Shantaram More, Shrimati Sucheta Kripalani, Shrimati Renu Chakravarty, Shri S. V. L. Narasimham, Shri Vishnu Ghanashyam Deshpande, Shri Girraj Saran Singh, Shri K. A. Damodara Menon, Shri Choithram Partabrai Gidwani, and the Mover.

This House is aware that this Bill is a very important instalment of the last Hindu Code. We only just now passed the Hindu Marriage Bill, which was another important instalment of that Code. During the course of the debate on that Bill, a good deal of discussion has taken place with respect to the necessity of having a uniform Hindu Code.

The process of codifying and amending the Hindu Law regarding succession started in the year 1914. I will briefly mention the Acts which were passed from time to time by the different legislatures since 1914 with respect to succession amongst the Hindus. Though

a consideration of the Hindu Code as such started in 1937, so far as the question of amending the law regarding succession to which I shall refer started in 1914.

The first legislative measure to lay down the law relating to some part of the Law of Succession regarding Hindus was the Hindu Transfers and Bequests Act of 1914. It was an Act of the Madras legislature which provided for the rights of Hindus to make bequests in the province of Madras excluding the city of Madras. The second Act was the Hindu Disposition of Property Act of 1916. It was an Act of the Central legislature which was enacted to remove certain disabilities in respect of the power of Hindus to bequest. The third was again, Hindu Transfer of Bequests (City of Madras) Act of 1921. It was an act of the Madras legislature which provided for the right of the Hindus in the city of Madras to make bequests. The fourth Act was the Hindu Removal of Disabilities Act of 1928. It was an Act of the Central legislature to amend the Hindu law relating to exclusion from inheritance of certain classes of heirs on the ground of physical defects. As you are aware, according to some case law, certain persons with some physical defects were held not to have the capacity to inherit. This Bill was brought at that time to remove those disqualifications.

The fifth was the Hindu Law of Inheritance (Amendment) Act, 1929. It was an Act of Central Legislature to alter the order in which certain heirs of a Hindu male dying intestate are entitled to succeed to his estate.

The sixth was the Hindu Gains of Learning Act, 1930. It was an Act of the Central Legislature and it provided for a uniform rule as to the rights of a member of a Hindu undivided family in property acquired by him by means of learning. This was an Act providing for exception in the case of a person belonging to Hindu joint family who has acquired some property by means of the education that he has received, and it was decided

it should not be treated as joint family property.

The seventh was the Hindu Women's Rights to Property Act, 1937. This was an Act of the Central Legislature and it amended the Hindu Law to give better rights to women; particularly widows in joint families. That again was a measure which wanted to give the widows the right to claim partition after the death of their husbands and so on. I will not go into the details of that.

[SHRI BARMAN in the Chair]

The first three Acts relate to the right of Hindus to make a bequest of their property. The fourth was for the purpose of removing certain anomalies regarding the inheritance of certain classes of heirs on the ground of physical defects. The fifth was for the purpose of altering the order in which certain heirs inherited to a Hindu male dying intestate. This can more or less be called the first attempt to give certain female relations like daughter and sister a preference or a priority in the order of inheritance as against certain distant male relations. The seventh gave better rights to women particularly widows in joint families. The sixth was necessitated by the changing fortunes of the joint family system. Thus, therefore, from 1914 to 1937, seven Acts were passed which were regarding:

- (1) the right of bequest by a Hindu;
- (2) the right of a Hindu widow to claim partition in a joint family; and
- (3) the right of a member of a Hindu joint family to hold property acquired by him as a result of his learning to gains.

All these Acts thus affected not only joint family but also the right of women regarding inheritance. Of course in the circumstances which then existed these are all halting measures. But it clearly shows the trend in which legislation was moving and the direction it was following. It must be noted

that the first attempt started with the introduction of legislative reforms in 1914 that in the conditions which existed between the years 1914 and 1930 there were difficulties in the way of further progress in the right direction. However, with the limited extension of the legislative franchise in 1935 this question gathered momentum.

The process of codifying the law of intestate succession among Hindus, or rather condensing the entire Hindu Law, has been before the Central Legislature ever since 1939. As Hon'ble Members are aware, Shri Akhil Chandra Dutta, a non-official member of the Central Legislative Assembly, first introduced a Bill in that Assembly to amend the Hindu Women's Rights to Property Act of 1937, so as to give rights of inheritance to daughters. This was done on the 18th of February 1939. A motion that that Bill should be circulated for the purpose of eliciting public opinion thereon was passed by the Central Legislative Assembly on the 15th September 1939. Shri Dutta then moved on the 22nd November 1940 that his Bill should be referred to a Select Committee. The then Government, at the time of that motion, gave an undertaking that Government would appoint a small committee of eminent Hindu lawyers to examine the whole question of succession under Hindu Law. It should be noted that at that time there were four other Bills introduced by private Members and pending in the Legislative Assembly: two of them were by Shri G. V. Deshmukh, one by Shri A. N. Chattopadhyaya and one by Shri N. V. Gadgil, the present member of our Parliament.

I am mentioning this in order to show how with the extension of franchise and the added powers under the Act of 1935, several private Members began to take interest in the subject and introduced Bills regarding this matter of inheritance among the Hindus.

[Shri Pataskar]

In pursuance of that undertaking, Government appointed a Committee, on the 25th January, 1941, with Sir B. N. Rau as the Chairman. That Committee recommended the codification of Hindu Law in gradual stages, beginning with the laws of intestate succession and marriage. In pursuance of this recommendation, the then Government introduced a Bill to amend and codify the Hindu Law relating to intestate succession in the Assembly in 1942. Government also introduced separately a Bill to codify the Hindu Law relating to marriages.

The Intestate Succession Bill was referred to a Joint Select Committee in 1943, which recommended that the Hindu Law Committee should be revived and encouraged to formulate the remaining parts of the Code. The Hindu Law Committee, which was reconstituted in view of this recommendation, submitted its report in 1944. This Committee came to be known popularly as the "Rau Committee." That Committee nearly after three years of deliberation presented a report with a draft Code. In pursuance of that report, a draft Hindu Code Bill was introduced in the Central Assembly in 1947. This was done by Shri J. N. Mandal who was then a Minister in the Central Government.

This Bill was referred to a Select Committee of the Constituent Assembly (Legislative) which presented its report in 1948. Some of the hon. Members of this House were Members of that Committee. Prolonged debates took place in the Constituent Assembly (Legislative) and the Provisional Parliament on the motion for taking the Bill as reported by the Select Committee into consideration. Outside Parliament, public opinion was also consulted in an informal conference held in 1950 under the Chairmanship of the then Law Minister, Dr. Ambedkar, and to this informal conference, persons representing different shades of opinion on the subject were invited. A special conference was also held in Trivandrum to consider

how far persons governed by the special systems of law on the West Coast—Marumakkattayam and Aliyasantana laws—could be brought within the scope of the Code. Government also gave notice of exhaustive amendments to this Bill as amended by the Select Committee, as a result of these consultations. However, the Bill could not then be passed, when the Provisional Parliament was dissolved.

I might here say that this was due not so much to any indifference either on the part of the Government or any one else but due to the then prevailing circumstances. After the partition and its aftermath and the work of Constitution-making which had to be given topmost priority, it was not then possible to get through with the Hindu Code Bill which was introduced in the Assembly just prior to Partition. After the present Parliament was elected the matter was again taken up but it was thought that it would be better to split the Bill into certain parts and place each part separately before Parliament. We have just passed the Hindu Marriage Bill. The Hindu Minority and Guardianship Bill, another part of the Code, was referred to the Joint Committee of both Houses and after the Report of that Committee, that Bill has been passed by Rajya Sabha and I hope that that Bill will also be brought before this House and passed into law at the next session. Another important part of that Code, namely, this Bill to codify and amend the law relating to intestate succession amongst Hindus is being referred to a Joint Select Committee on the motion which I have moved. This Bill dealing with the law of intestate succession is a third and most important instalment of the Hindu Code. This Bill was first introduced in Rajya Sabha but prior to its introduction it was published in a Gazette of India Extraordinary dated the 26th May, 1954 with the leave of the Chairman of the Rajya Sabha. It was circulated for eliciting public opinion thereon by executive order. The

opinions from all States were called for and two printed papers of the opinions on the Bill as published have been circulated to hon. Members.

Of the 27 State Governments who were consulted in the matter, 12 (*viz.* Madras, Andhra, West Bengal, Orissa, Hyderabad, Travancore-Cochin, PEPHU, Himachal Pradesh, Vindhya Pradesh, Tripura, Kutch and the Andaman and Nicobar Islands) support the general principles underlying the Bill. Three State Governments have given qualified support to the Bill as follows:

- (i) The Government of Bombay considers that a Hindu may be given an option to be governed either by this law or by the ordinary Hindu law.
- (ii) The Government of Assam is for giving half a share to surviving unmarried daughters only.
- (iii) The Government of Punjab suggests that the scope of the Bill may be confined to the enlargement of the list of heirs in the existing law so that daughters and their progeny may also become simultaneous heirs.

Ten State Governments, *viz.* U. P., Madhya Pradesh, Mysore, Madhya Bharat, Rajasthan, Saurashtra, Ajmer, Coorg, Delhi and Bhopal have not expressed any comments either way. The Government of Bihar, while agreeing with the principle underlying the Bill, consider that it may be postponed for the present.

**An Hon. Member: Why?**

**Shri Pataskar:** Only the Manipur Administration has opposed the Bill outright.

The Central Social Welfare Board, whose opinion was also solicited, has observed that, while the Bill marks a step forward both in conferring heritable capacity on several women and in dispensing with the traditional limi-

tations on the power of a Hindu woman to hold and transmit property, the Bill gives less than what is rightfully due to the woman.

An examination of the opinions submitted to the State Governments by individuals and public bodies reveals that except for the extreme orthodox view which is opposed to any reform being made in Hindu law to suit the present day social and economic life of the Hindus, enlightened opinion is in favour of the general principles underlying the Bill.

Besides suggestions of a drafting nature, there are also opinions expressed regarding the share to be given to the female heirs, order of succession etc. These suggestions will of course receive the careful consideration of the Joint Committee and thereafter of Parliament when it takes up detailed consideration. In view of the general support to the principles of the Bill, it merits consideration by our House.

In the Bill as published, special provisions were made for persons governed by the matriarchal systems of law on the West Coast of India. After a careful consideration of the matter and the views of the Governments of Madras and Travancore-Cochin regarding the safeguards required for these people in the Bill, it was decided that they may be left out of the scope of the Bill for the present. In fact, the same has been done in the case of the Hindu Marriage Bill just passed by this House with respect to certain special rights of divorce that they possess. It may be observed that the Rau Committee also recommended the exclusion of these persons from the scope of the provisions relating to intestate succession in the Hindu Code prepared by it. As the laws of marriage, adoption, succession, etc., are all inter-related, it is difficult to foresee all the safeguards that will be required for these persons in each Bill until a complete picture of the Hindu Code emerges. But for the deletion of the special pro-

[Shri Pataskar]

visions relating to these persons, the Bill as introduced in the Rajya Sabha is the same as the Bill which was published in the Gazette and circulated for opinion and now before this House.

In preparing the draft of this legislation, we have had the advantage of the original drafts of the Rau Committee, the revised version of the Select Committee, the discussions which took place both in Parliament and at the informal conference held under the then Law Minister, Dr. Ambedkar in 1950 and the Government amendments which were pending in the Provisional Parliament before its dissolution.

To a large extent, this Bill is based on the version of the corresponding portion of the Hindu Code as amended by the Select Committee of the Constituent Assembly (Legislative) but with one very important change, viz., that joint family property which is governed by the Mitakshara rule of survivorship is taken out of the purview of the Bill altogether. Honourable members are aware that detailed consideration was given to this question by the Rau Committee and in their Report they pointed out that much of the sentiment which supports the Mitakshara joint family was due to a natural instinct of conservatism and to the respect felt for an ancient institution which has come down from remote antiquity. But both by judicial decision and legislative enactment, most of the characteristic features of the joint family have been done away with and apart from the fact that the Mitakshara joint family is a fast crumbling institution, the Rau Committee also pointed out the inequities which are caused at the present moment in certain cases by the operation of that law. For example, where a Mitakshara father dies leaving a daughter and a brother, his interest in the coparcenary property will go to the brother by survivorship and if he subsequently dies leaving a daughter, the interest will go to the brother's

daughter, the original owner's own daughter being ousted. If the joint family is therefore to be preserved and if the daughter's right to a share is also to be recognised, it could only be done by giving the daughter a right by birth similar to that of a son or by giving the father a right to dispose of his coparcenary interest in the property by will or by some such device. Again, if the daughter is to have an absolute estate in the property which she gets from her father, even in a Mitakshara joint family the son should also get a similar estate.

To retain the Mitakshara joint family and at the same time put the daughter on the same footing as a son with respect to the right by birth, right of survivorship and the right to claim partition at any time, will be to provide for a joint family unknown to the law and unworkable in practice. The difficulties in the way are bound to be enormous. In the circumstances, hon'ble Members may well feel that the Rau Committee came to the only possible conclusion that hereafter there will be one form of succession to all kinds of property passing on intestacy and that the law need recognise only one form of joint family, namely the joint family known to the Dayabhaga system of law. In this matter, I would be willing to be guided by the wishes of the House. If the House decides in favour of the conclusions reached by the Rau Committee in this matter, with the addition of a clause or two in this Bill, that can be easily done. A decision of this matter, while considering the present Bill in my opinion is inevitable.

The other properties exempted from the scope of this Bill are properties succession to which is governed by the Succession Act, by reason of the marriage having taken place under the Special Marriage Act, properties succession to which is regulated by certain special systems of law in force in certain parts of Madras and Travancore-Cochin and properties which are by custom impartible. These do not require any elaboration.

The Bill does not also take away the existing right of a Hindu to bequeath by will his property which he is capable of so disposing (see clause 34).

With the above clarification, let me first take up the following main features of the Bill:

- (1) The introduction of the daughter as a simultaneous heir along with the son, widow, etc.;
- (2) The quantum of the share to be allotted to the daughter; and
- (3) The abolition of what is commonly known as the "limited estate of a Hindu woman".

Let me first take the introduction of the daughter as a 'preferential heir' to succeed simultaneously along with the son, widow, etc. It is no longer possible to subscribe to the doctrine that women are incompetent to inherit. I have deliberately avoided using any Sanskrit words in order not to exasperate my learned friend, Shri N. C. Chatterjee. I do not want to quote from Manu or any other person, as I do not wish to enter into a controversy. The fundamental principle should be that no woman should be disqualified for succession merely by reason of sex. That is the only principle which ought to be valid. Once this disqualification is removed, then the only question which remains for consideration is what should be the share of a daughter in the property of her father. Even according to the *Smritis*—I am sorry—even in ancient times, the daughter was entitled to a quarter share in her father's property. It is a pity that custom had destroyed the efficacy of what was being done once. This Bill in introducing the daughter as a simultaneous heir is neither going against what was once done, nor going against contemporary modern systems of law which give a share to the daughter in the father's property. This is also in consonance with the principle of

natural affection and love—and I think that should count far more than anything else. Those who apprehend that the introduction of the daughter will ultimately lead to disintegration of property should note that the power of a Hindu to make a will is not sought to be restricted in any way under the Bill. So also, clause 25 of the Bill seeks to apply the Partition Act in certain cases and, where any immovable property or any business devolves upon male and female heirs, that clause would enable the male heirs to compulsorily buy off the share of the female heirs.

Coming to the second topic, namely the quantum of the share to be given to the daughter in the intestate's property, the Rau Committee recommended that the daughter may be given half the share of a son. In their first draft they had proposed the same share, and the Select Committee which considered the first draft in 1943 endorsed this suggestion. When the whole Code came to be drafted by the Rau Committee, the half share was kept up. The Select Committee which sat on the revised Hindu Code in 1948, however, increased the share of the daughter so as to be equal to that of a son. When the revised Code was being considered by the provisional Parliament and the informal conference, the same questions were again brought up in various forms, and attempts were made to reduce the share of the daughter. For example, it was suggested that no share should be given to a married daughter. Another suggestion was that an unmarried daughter should alone get the half share, while a married daughter should be given a quarter share. Yet another suggestion was that an unmarried daughter alone should find a place in the first list of heirs and if she gets married during the lifetime of the father, she should go out of the compact series, and only succeed in the absence of other heirs in the compact series. In fact, certain amendments to this effect were before the Provincial Parliament when it was dissolved. It would be for this

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House now to decide whether the recommendation of the Rau Committee that the daughter should be given half a share should be adhered to or whether they could agree with the recommendation of the Select Committee on the former Bill in 1948.

In framing the table of preferential heirs, the test adopted by the Select Committee of 1948 has been adhered to, that is to say, a greater importance has been attached to propinquity and love and affection rather than merely to religious efficacy. An attempt has so been made to treat male heirs and female heirs as far as possible on the same footing. For example, under the existing law, only the son of a pre-deceased son, and the son of the pre-deceased son of a pre-deceased son, find a place in the compact series; grand-daughters do not find a place in the series at all. Under the present Bill, the daughter of a pre-deceased son or the daughter of a pre-deceased daughter find a place, and the inclusion is based on the doctrine of representation.

The third question is regarding the abolition of what is known as the 'limited estate' of a Hindu woman. The right of a woman to hold property has always been a subject of controversy. There is a weighty body of opinion which holds that the doctrine of the Hindu woman's 'limited estate' has no real foundation anywhere. It has also been described as the most prolific source of litigation in our courts. That is my opinion. It is a matter for serious consideration whether a doctrine of this kind should find a place in Hindu law at any rate, after the commencement of the Constitution. While on the one hand, the present Hindu law recognises the right of a woman to hold and dispose of her *stridhan* property, the same law finds her incompetent to deal with any other kind of property. This Bill seeks to put an end to this injustice and recognises that a woman shall have absolute right in the property she acquires. The Rau Committee also recommended that the property, in-

herited or otherwise, acquired by a Hindu woman should be her absolute property. The Select Committee also came to the same conclusion.

The main argument advanced in favour of limiting the estate of women is that a majority of them are illiterate and that they are incapable of managing the property and are likely to be duped by designing relatives. Illiteracy is not in itself a proof of incompetence. For the matter of that, a vast number of our men are also illiterate. Even under the existing law, a daughter who inherits to her father in the State of Bombay gets in the property an absolute estate. What has been found to be good for a daughter in Bombay will, I think, be good enough for the rest of India; and similarly what has been found to be good for a daughter will also be found to be good for a widow or any other female heir.

The Bill is only another step forward in dispensing with the traditional limitations of the power of a Hindu woman to hold and transmit property. The House may also note another significant factor in this connection. Some of the former Indian States like Baroda and Mysore had enacted legislation conferring better rights on women in this regard. In Mysore, a committee was appointed as early as 1929, and the report of that committee was accepted by the then Government of Mysore, and the Mysore Hindu Law Women's Rights Regulation was enacted in 1933. By 1937, Baroda had a consolidated Hindu code under which additional rights over property were conferred upon Hindu women. In Goa under Portuguese administration there is one common law of succession applicable to all citizens including Hindus, who form a very large majority of the population there. Hindu women like all other women in that territory are in enjoyment of full rights of succession and ownership for the last 200 years and more. It has not affected in any way the religion of Hindus there. If during these 200 years and more, it has constituted no



danger there, there is no justification for holding that the passing of this Bill will constitute any danger to anybody in the rest of India.

Let us now take up the main features of the several clauses in the Bill. Clauses 2 to 4 are a common feature of all Bills on Hindu law, i.e., with regard to the scope etc. These are worded in conformity with the corresponding clauses in the Hindu Marriage Bill which has been passed just now.

In the definition of 'cognates' the distinctions between *matrubandhus* and *pitrubandhus* are done away with. In the definition of the word 'related' the rights of illegitimate children as regards succession to their mothers and to one another have been safeguarded. Clause 5 of the Bill excludes application to joint family property etc., about which I have already dilated in detail a few minutes back.

Clause 6 lays down the well-known principles which apply for regulating succession to movable and immovable property. Clause 7 seeks to do away with the present distinctions between a divided and an undivided son, between a married female heir and an unmarried female heir, between a poor female heir and a rich female heir, as being inconsistent with the general scheme of the Bill.

Then comes the chapter on interest succession to the property of males. Before 1937, the 'simultaneous heirs' of a male Hindu dying intestate consisted only of the son, the son of a pre-deceased son, and the son of a pre-deceased son of a pre-deceased son. The Hindu women's Rights to property Act, 1937, added to this list the widows of the first two as well as the widow of the intestate. Clause I of the preferential heirs in the Schedule now adds to the existing list of 'simultaneous heirs' the daughter, and further seeks as far as possible to treat the other grand-children of the intestate whose parents have pre-deceased the intestate, on the same footing as the son of a pre-deceased son, except in the former cases the share to

be divided among them will be less. The widow or the widows together take one share; each surviving son takes one share; the heirs in the branch of each pre-deceased son take one share if there is a son and half a share in other cases; each surviving daughter takes half a share, and the heirs in the branch of each pre-deceased daughter take between them the share of such pre-deceased daughter.

After the heirs in class I in the Schedule, the property will devolve upon the heirs specified in class II. This class has been divided into nine categories in the order of preference, one category excluding the other, and the heirs mentioned in one category sharing equally among themselves. After these heirs in class I and class II come the agnates and cognates of the deceased within five degrees. The cognates inherit when there is no agnate.

With respect to the heirs other than those in class I, the Bill follows the scheme of the Select Committee on the Hindu Code, the heirs being arranged on a rational basis, and relatives who are far removed from the intestate, and persons who are not relatives at all like *acharya* and *shishya* being eliminated altogether. Further, certain persons have been grouped together for simultaneous succession like father and mother, brother and sister and son. The number of possible heirs of agnates and cognates is also narrowed down.

Next is the chapter on intestate succession to the property of females. The Rau Committee vested a Hindu woman with full rights over *stridhan* property and laid down certain rules of succession with respect to the same. The Select Committee incorporated the substance of these provisions under a separate chapter and provided that property acquired by a woman became her absolute property. Clause 16 follows the Select Committee's draft.

[Shri Pataskar]

and declares that whatever property is acquired by a Hindu woman after this law, shall be her absolute property. I have already dealt with this important feature of this Bill in detail.

Clause 17 of the Bill evolves a uniform scheme of succession to a woman's property, and clause 18 seeks to regulate the manner of distribution. Clause 19 contains a saving in respect of properties which a Hindu woman has at the time of the commencement of this law as a limited estate.

Clause 20 which relates to rules for hermits, etc., is in accordance with the existing law. When a person enters a religious order renouncing all worldly affairs, his action is tantamount to civil death under the existing law. But, if he acquires property subsequent to the renunciation it passes to his spiritual heirs.

Clause 21 lays down that heirs related by full blood shall be referred to heirs by half blood. Clause 22 regulates the mode of succession to two or more heirs. Clause 23 relates to the rights of a child in the womb and clause 24 relates to presumptive survivorship when two persons die in circumstances rendering it uncertain as to which survived the other. These are in accordance with the provisions of the existing law in the matter.

Clause 25 provides for the applicability of the Partition Act in certain cases. Where any immovable property or any business devolves upon male and female heirs, this clause would enable the male heirs, if they so desire, to compulsorily buy off the share of the female heirs.

Clauses 26 to 31 relate to disqualifications of heirs under certain circumstances.

Under the Hindu Law, blindness, deafness, dumbness want to any limb or organ, lunacy, idiocy, leprosy and other incurable diseases disqualified a person from inheriting; but the

Hindu Inheritance (Removal of Disabilities) Act, 1928, declared that no person shall be excluded from inheritance on any of these grounds except if he was from birth a lunatic or an idiot. Clause 32 of the Bill seeks to remove all such disqualifications.

Clause 33 relates to escheat in the absence of any heir qualified to succeed, and clause 34 confirms the existing law that a Hindu may dispose of by testamentary disposition any property which he is capable of so disposing.

Sir, I have attempted briefly to indicate the main features of the several clauses in the Bill. The codification and unification of Hindu Law has been under active consideration of the legislators and the public in the country since the year 1939, and in 1941 a Committee was first appointed.

We have accepted, by passing just now—an hour back—the Hindu Marriage Bill which form part of the Hindu Code, not only the principle and necessity of having one uniform Code for the Hindus, but also the responsibility of passing the other parts of that Code without delay. That is how I look upon this matter. The very fact that we have passed that Bill shows that if we are to have a uniform Hindu Code, we must also go ahead and get the other measures passed. I need urge no further arguments at this stage in support of the necessity for a measure like this. In fact, the first Bill that led to the appointment of the Rau Committee was a Bill relating to the subject-matter of this Bill. I would appeal to all Members to consider the broad features of this Bill which I have already indicated, and pass this motion.

As already stated, attempts were made many times before for having uniform legislation on this matter. For various reasons they could not succeed. It is high time that this Parliament of a free independent and sovereign India should now complete

this task. By doing so, we will be taking a very important step in the direction of redeeming our pledge to strive to promote the welfare of the people by establishing a social order in which justice, social, economic and political, shall inform all the institutions of the national life as laid down in our Constitution. I would appeal to Members of this House to consider this measure dispassionately. All over the rest of the world, women are entitled to inheritance with men. There is no limited estate to women, because she is a woman, anywhere else in the world.

There is no doubt that this is a measure which proposes to give Hindu women rights which they did not enjoy in this form for some time in the past. To them who have long suffered from various disabilities in the past, I would appeal not to dwell into the past and revive bitter memories: that would serve no useful purpose. To my sisters I would further appeal not to look at this question only from the point of view of benefit to women. Men and women together form the society, and the approach to this question should be to find out what is in the best interests of the society as a whole. To those who have been enjoying some special privileges, I would like to point out that the days of such privileges are gone, and the longer you try to stick to them, the worse will it be for you and the Nation. Wisdom lies in taking note of the present and joining in the noble task of creating a strong, united and happy Indian Nation, just within itself to everyone of its citizens and just outside to all other Nations and peoples, serving as a beacon light of peace and contentment to mankind in the present stormy world.

I regard this as an attempt in that direction and just as charity must begin at home, justice must also begin with justice to the women of our country. With the same goodwill, mutual toleration and a spirit of accommodation which enabled us to pass the Hindu Marriage Bill, I am sure

we will be able to achieve this important and long overdue reform also in a very short time.

I feel very confident that there will be little opposition to give due and just property rights to women by any section of this House. At the time of the discussion of the Hindu Marriage Bill, even those who opposed it did so because they felt that without economic independence and property rights for women the provision of divorce was not only not going to be of any use to them, but would operate against their interest. They were really very very honestly sympathetic to the cause of women, but their only difficulty was that unless women were economically independent this clause of divorce would operate against them. Now that the Bill has been passed, I hope and trust that those very hon. Members, who in very clear and emphatic terms showed all that amount of sympathy for women and said that they should get economic independence, will, I am sure, now find no excuse to oppose a measure of this kind. I am sure, Sir, that having passed that Bill, it would now be the moral and legitimate duty of those gentlemen to see that to woman is restored her natural rights in property and to take steps to ensure her economic independence and that could only be done by removing the invidious distinction between the son and daughter in the matter of inheritance and to making the woman the full owner of whatever property she acquires whether by inheritance or otherwise. I therefore feel almost sure that having once passed the Hindu Marriage Bill even the opponents will come forward to support the cause of the economic independence of women because it is now more than necessary that having made that provision there for divorce they must see that women get economic independence so that that provision will have no chance of misuse as we believe it is otherwise. I am convinced about the sincerity of some of them and I hope to place this measure on the statute book with very little opposition, in view of the

[Shri Pataskar]

nature of the discussion to which I was listening to so far.

This Bill has been prepared after giving very careful consideration to all the opinions that have been expressed by the different interest on the subject, ever since the year 1939. As the Bill will be fully examined by the Joint Committee and will eventually come to this House for detailed consideration at the proper stage, I do not think I need take any more time of the House in making this motion.

I would appeal to all Members to consider the present Motion and the broad features of this Bill as I have already indicated and pass this motion for reference to the Joint Select Committee without any delay.

Sir, I commend the motion to the acceptance of the House.

**Mr. Chairman:** Motion moved:

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to amend and codify the law relating to intestate succession among Hindus made in the motion adopted by Rajya Sabha at its sitting held on the 25th March, 1955 and communicated to this House on the 28th March, 1955 and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely; Shri Satyendra Narayan Sinha; Pandit Dwarka Nath Tiwary; Shrimati Tarkeshwari Sinha; Shrimati Uma Nehru; Shri Raghubar Dayal Misra; Shri Bulaqi Ram Verma; Shri Birakisor Ray; Dr. Pashupati Mandal; Shrimati Jayashree Bai; Choudhary Raghbir Singh; Shri C. R. Basappa; Shri Rayasam Seshagiri Rao; Shri M. Muthukrishnan; Shri Khub Chand Sodhia; Shri Vajinath Mahodaya; Dr. Devrao Namdevrao Pathrikar Kamble; Shri Dev Kanta Borooal;

Sardar Iqbal Singh; Shri Bheekha Bhai; Shri M. L. Dwivedi; Shri Radha Raman; Shri Shankar Shantaram More; Shrimati Sucheta Kripalani; Shrimati Renu Chakravartty; Shri S. V. L. Narasimham; Shri Vishnu Ghanshyam Deshpande; Shri Girraj Saran Singh; Shri K. A. Damodara Menon; Shri Choithram Partabrai Gidwani and the Mover."

**Shri S. V. Ramaswamy (Salem):** I think the speech should be circulated to Members.

**Dr. Suresh Chandra (Aurangabad):** Could we also have the Rau Committee's Report? It is not available in the Library.

**Shrimati Renu Chakravartty (Basirhat):** The Rau Committee's original recommendations are not available to us. I think some copies should be either laid on the Table or cyclostyled and circulated so that the original recommendations of this part should be at least made available to Members. I made a request that since the original recommendations of the Rau Committee, specially dealing with Succession, are not available either in the Library or there are no spare copies, this portion should be cyclostyled and made available to Members of Parliament.

**Shri Pataskar:** I had a request from the hon. Member. But I have got only one copy.

**Shrimati Renu Chakravartty:** This portion can be cyclostyled.

**Dr. Suresh Chandra:** This portion can be cyclostyled and circulated.

**Shri Pataskar:** Yes.

**Dr. Tek Chand (Ambala-Simla):** Perhaps it would conduce to better appreciation and understanding of the proposed changes if we could have—it would hardly be a page each—the corresponding bit from the Hindu law as it exists, the provision in the Succession Act and the provision in the

Muhammadan law. It would not run more than three pages. If this is given Members could examine the matter comparatively and may be able to offer their contribution.

**Shri Pataskar:** With regard to the comparison, what was there in the draft Code as proposed by Mr. Rau, what was there in the Select Committee, and what is now provided in the Bill, that will be done. But with regard to existing law it is difficult, as Mr. Tek Chand will know, because laws differ from place to place. But if it is possible, all these three can be put. Only, it will take some time.

**Shrimati Renu Chakravarty:** I was saying about the Rau Committee's Report.

**Shri Pataskar:** That I will, and even this thing. But it will take some time

**श्री विभूति मिश्र (सारन व बम्भारन):** सभापति महोदय, ऐसा होता है कि जब बिल पेश होता है, तो बहुत से आदिमियों को ज्यादा समय दिया जाता है और बाद में कई सदस्यों को समय नहीं मिलता है। इसलिये यह आवश्यक है कि समय क बारे में स्ट्रिक्ट रूहा जाये और सब को यूनिफार्म समय दिया जाये, ताकि किसी को बंचित न रहना पड़े। यह एक सोशल लेजिस्लेशन है और यह हर एक आदमी को एफेक्ट करता है और हर एक आदमी का इस से सम्बन्ध है।

**Shri Tek Chand:** This is very important.

**सभापति महोदय:** मेरी अपनी ओपिनियन यह है कि जो मेम्बर शुरू शुरू में बोलता है वह उन बातों का जिक्र करता है जिन का कि जिक्र पहले किसी ने नहीं किया होता और वह काफी ग्राउंड को कवर कर लेता है। उसको ज्यादा से ज्यादा समय मिलना चाहिये। यह मेरी परसनल ओपिनियन है। उस मेम्बर को ज्यादा समय मिलना चाहिये ताकि वह हाउस

को एनलाइटन कर सके। उसके बाद जो मेम्बर बोलते हैं उनको केवल नये विचार हाउस के सामने रखने चाहिये।

**Shri Naad Lal Sharma (Sikar):** Is it meant that other Members cannot speak on these matters?

**Mr. Chairman:** I never meant that. What I meant was that in the beginning when a Member speaks, he makes points which have not been placed before the House previously. But subsequently those very points need not be repeated by other Members. Therefore they have a bit of a limited scope.

**Shri S. V. Ramaswamy:** There should be a time-limit, so that more Members can participate.

**Mr. Chairman:** I shall see how the discussion proceeds.

**पंडित ठाकुरदास भार्गव (गुड़गांव):**

**जनाब चैयरमैन साहब.....**

**Shri M. D. Joshi (Ratnagiri South):** At the outset some rough time-limit may be fixed, so that we may know what time we may get.

**Pandit Thakur Das Bhargava:** So far as Bills are concerned, the Rules provide that there is absolutely no time-limit, but as a matter of convenience it is always seen that persons do not take an undue portion of the time. It is perfectly all right. But the provision in the Rules is like that. At the same time the House knows there is an outside time also, because we have to finish this within, I think, ten hours.

**Dr. Suresh Chandra:** It should be observed by every Member.

**Mr. Chairman:** I do not know what is the time allotted for this. I understand it will go on Saturday. May I suggest the time-limit that is generally observed in this House, namely that a Member should not exceed fifteen minutes and in exceptional cases Leaders of Groups may speak up to half an hour? That is the rule that I have found observed in this House.

**Shri Nand Lal Sharma:** What have Leaders of Groups got to do with this subject? It is Hindu law.

**Shri Pataskar:** This is only a motion to refer the Bill to a Joint Committee, or rather joining in the Select Committee. And we are sitting on Saturday. I think, normally, by Saturday evening we should be able to pass this motion.

**Mr. Chairman:** That we shall have to do.

**पंडित ठाकुर दास आर्गव :** जनाब चैयरेमन साहब, इस बिल के विषय में जो कुछ भी पाटस्कर साहब ने कहा है उस को मैं ने बहुत गौर से सुना है। यह बिल और इसी तरह के और बिल सन् १९१४ से लैजिस्लेचर के सामने आते रहे हैं और इस किस्म का आखिरी जो बिल आया वह सन् १९३७ में आया था और वह एक ऐसा बिल था कि जिस ने बहुत बड़ी तबदीली हमारे सोशल सिस्टम में की। ना मिनिस्टर न जो हाउस से अपील की है, उस की तरफ मैं ने बुरा ध्यान दिया है और मुझे उम्मीद है कि जो हिदायत और जो नसीहत उन्होंने दी है हम उस पर कारबन्द रहेंगे और उस पर अमल भी करेंगे। लेकिन मेरी गुआरिशा है कि हम भी जो हिदायत देंगे उस पर भी आनरेबुल ला मिनिस्टर और उन की मिनिस्टरी पूरी तरह गौर करेंगी और उस पर अमल करने की भी कोशिश करेंगी। मैं यह इस वास्ते कह रहा हूँ यह मामला एक ऐसा मामला है कि जिसमें हमारे आबजैक्टिव में कोई फर्क नहीं है लेकिन उस आबजैक्टिव को एचीव करने के जो रास्ते हैं, जो तरीके हैं उनके अंदर बड़ा फर्क है। इस वास्ते मैं अर्ज करता हूँ कि जो प्वाइंट आफ व्यू मेम्बर साहिबान उन के सामने रखें उन की बरफ वह जरा गौर से ध्यान दें। इस बिल के द्वारा जिस आबजैक्टिव को हम एचीव करना चाहते हैं, जैसे कि आनरेबुल ला मिनिस्टर साहब ने बताया, वह है कान्स्टीट्यूशन के उस प्रोविजन पर अमल करना जिस में कि यह हिदायत की गई है कि हर एक आदमी को चाहे वह बर्ष

हो या औरत, सोशल जस्टिस मिले। एक अग्रम साबल जो हमारे सामने है वह यह है कि हमारी जो बहनें हैं उन के राइट्स को किस तरह से रिगुलरेट करें कि उन को प्रापर्टी में राइट्स मिल जायें। मेरे स्थान में इस सारे भवन में कोई ऐसा आदमी नहीं होगा जो आज सन् १९५५ में यह कहना चाहता है कि औरतों को हकूक नहीं मिलने चाहियें। इसमें कोई शक नहीं कि औरतों के हकूक का मसला दुनिया के हर देश के सामने रहा है बिनायत में सन् १८८३ में मैरीज बोमॅस प्रापर्टी एक्ट पास हुआ, एवोल्यूशन हुआ, और यह ऐक्ट फौलन ही नहीं बन गया। इस के बनने में काफी दिक्कत पेश आई। हमारे देश के अन्दर पहले पहल औरतों का एक बहुत बड़ा खता था, वह घर के अन्दर क्वीन हुआ करती थीं। लेकिन ताहम जहाँ तक प्रापर्टी का मसला था एक ऐसा बन्त आया जब औरतों की एक लिमिटेड एस्टेट रह गई और लिमिटेड एस्टेट के सिवा उन को हिन्दू ज्वायंट फॅमिली में कोई जगह न मिली। जैसे ही जो एन्सेट्रल प्रापर्टी थी उस के अन्दर धाम तौर पर उन का इन-हेरिटेस नहीं होता था। अब हमारे सामने सवाल यह है कि हम इस मसले को किस तरह से हल करें। इस मसले को साइटली, इतना कह कर कि कोई आदमी डाटर के राइट्स की बात को न मान लेगा और जो प्रोपोजल आनरेबुल मिनिस्टर साहब ने रखी है वह ठीक है, ले कर हल करें यह बाजिब नहीं होगा। अब हमें जो रास्ता अपनाना है वह एक ऐसा रास्ता होना चाहिये जो कि लोगों की तबीयत व जजबात के मुताबिक हो, हमारे रीति रिवाजों के मुताबिक हो। हमारे हालात के मुताबिक हो। मुझे डर है कि इस मामले में प्रेजुडिस से काम लिया जायेगा और मैं अर्ज करता हूँ कि प्रेजुडिस से न काम लिया जाये।

अभी मैंने आनरेबुल मिनिस्टर की तकरीर सुनी और अपनी तकरीर के दौरान उन्होंने

बन्नी जो बिल पास हुआ है उसका हवाला भी दिया है और वह चाहते हैं कि उसी की बिना पर इस बिल को भी पास कर दिया जाये। उस बिल के अन्दर आनरेबुल मिनिस्टर साहब ने रिवाजों को, रस्मों को, पुराने तरीकों को बहुत ज्यादा जगह दी है। उस बिल के मुताबिक आप ने तलाक के दो टुकड़े कर डाले हैं जिन लोगों के वास्ते नया कायदा है उन क लिये तो दफा १३ है और जिन के लिये पुराना कायदा चलता है उनका किस प्राउंड पर हो, किस तरह होगा, कौन करेगा, इन बातों का कुछ पता नहीं है। उसके लिये दफा २६ लगाई है—इसलिये उन्होंने यूनिफिकेशन की तो टांग तोड़ दी है।

अभी फिर उन्होंने यूनिफिकेशन की बात की। मैं समझता हूँ कि वे इस के लिये सीरियस हैं और मैं उनकी नियत पर शक नहीं करता। कम से कम मैं उन के बारे में तो कह सकता हूँ कि वह जो कहेंगे उस पर जरूर अमल करेंगे। जो कुछ भी उन के बिल में था उन्होंने बता दिया। जिस तरह से वह अपनी स्पीच में एपीलोजेटिक थे उस के बिना पर तो मैं बिश्वास के साथ कह सकता हूँ कि वह अपना फर्ज अदा करेंगे।

3 P.M.

लेकिन मैं अदब से अर्ज करना चाहता हूँ कि इस मामले में राय बड़ी मुख्तलिफ हो सकती है क्यों कि हमने देखा है कि हालांकि हिन्दू मैरिज बिल में हमारा आबजेक्टिव एक ही था, हम एक ही नतीजे पर पहुंचना चाहते थे, लेकिन राय हम लोगों की मुख्तलिफ थी। इस बिल में भी मैं देखता हूँ कि हमारा आबजेक्टिव एक है ही और मैं आनरेबुल मिनिस्टर या हाउस के किसी भी मेम्बर से कम ऐंजाइटी नहीं रखता कि मेरी बहनों के जो मुनासिब हकूक हों, वह उन को जरूर देने चाहियें। मैं तो यह जानता हूँ कि अगर हिन्दुस्तान की औरतों को उनके वाजिब हकूक से महरूम रखा जायेगा तो नेशन एंड ए होल सारी की

सारी उसकी डिटीरियोरेशन होषा और सबको नुकसान पहुंचेगा। अगर मेरी बहन, मेरी लड़की फाइनेंशिएली इंडिपेंडेंट है, मजबूत है और अपने आप सब चीजों का इंतजाम कर सकती है और आज्ञादा है किसी हद तक, तो उस से बढ़ कर खुशी की बात क्या हो सकती है। इस वास्ते हम को वही ब्याल रखना चाहिये और जैसा के आनरेबुल ला मिनिस्टर ने बतलाया है कि हम सब का भला और देश का भला किस कायदे से कर सकते हैं। मेरे आनरेबुल मिनिस्टर साहब पहले से वाकिफ होंगे कि अपर इंडिया में खसूसन् उत्तर प्रदेश, बिहार और दूसरे हिस्सों में और खास तौर पर पंजाब में जहां पर औरतों के हकूक का सावल आता है, वहां पर जिस तरीके से आनरेबुल मिनिस्टर उनको हकूक देना चाहते हैं, इस तरह से रीति और रिवाज हमारे इस इलाके में नहीं हैं। मैं उन की नौलेज के वास्ते इतना अर्ज कर दूँ कि मैं पंजाब की निस्बत ज्यादा जानता हूँ। पंजाब के अंदर सन् १८७२ के एक्ट की दफा १० के मुताबिक Custom was the first rule of decision in regard to matters of inheritance, partition, divorce etc.

सन् १९०६ से पहले पंजाब में सेल्फ एक्वायर्ड प्रापर्टी में से भी बेटियों को कुछ नहीं मिला करता था क्योंकि पंजाब एक ऐसा प्रदेश था जिसके अन्दर

Custom was the first rule of decision in regard to matters of inheritance, partition, divorce etc.

उसके बाद पंजाब हाईकोर्ट का फैसला हुआ और उसकी रूलिंग हुई और (२) आफ १९०९ की रू से लड़की का बाप की खुद पैदा करदा जायदाद में हक कायम हुआ। जहां तक सेल्फ एक्वायर्ड प्रापर्टी का सवाल था एक लड़की को जब कि उस का बाप मर जाता था और बाप के लड़के और औरत न होती थी तो उसकी सेल्फ एक्वायर्ड प्रापर्टी में हक मिलता था। लड़के व बेटा की मौजूदगी में लड़की क

[पंडित ठाकुर दास भार्गव]

जायदाद में हक नहीं मिलता था —विडोब के वास्ते भी ऐसा नहीं था कि विडो अपने लड़के के साथ एकसीड नहीं करती थी। विडोस को राइट आफ मेंटेनेन्स था। विडो को यह राइट नहीं था कि वह अपने लड़के के साथ जायदाद को सक्सीड कर सके, यह हालत थी पंजाब के भन्दर। जब सन् ३७ में देशमुख साहब का ला पास हुआ उसके भन्दर भी यह कहा गया कि सब इलाकों के भरबन ऐरियाज जो हिन्दू लाज मौजूद हैं उनके ऊपर एक ला बनाया जाय लेकिन शाकी सारे पंजाब के वास्ते यह ला नहीं बना। अगर आप सन् ३७ के ला को मुलाहजा फरमायेंगे तो आपको यह चीज रोशन हो जायेगी। अब सवाल यह पैदा होता है कि अगर जायदाद का हक इस तरह से जैसा बिल में दर्ज है एक दम से बदल देना चाहे तो क्या देश इस चीज को प्रौरन राजी खुशी मान लेगा? आप खबरदस्ती उसके ऊपर लादना चाहे तो यह आपकी खुशी है और उस हालत में मुझे कुछ नहीं कहना है। सवाल यह है कि क्या ऐसी चीज को जो उनके हमेशा के रिवाज और रीती के बरखिलाफ है, पंजाब और दूसरे अगर इंडिया के इलाके इस तरह से मान लेंगे जिस तरह से कि भानरेबुल मिनिटर साहब करना चाहते हैं? यह सवाल हमारे सामने होना चाहिये और यकीनन यह बड़ा मुश्किल सवाल है। मैं कहना चाहता हूँ कि इस तरह देश में आप का नया बिल नहीं माना जावेगा देश में सलूत मुस्लिफात व गड़बड़ होगी। इसी लिये मैं आपकी सिद्धमत में एक आलटरनेटिव रखना चाहता हूँ और मैरिज बिल के वक्त भी मैंने एक आलटरनेटिव पेश किया था। मैं कोई धर्म शास्त्र का शाता नहीं हूँ लेकिन मैं इतना

जानता हूँ कि हिन्दू ना के भंदर, हिन्दू शास्त्रों के भन्दर दर्ज है कि पैदाइश से आदमी का हक मुस्तरका खानदान में हो जाता है जैसा द्विजन्म होता है वह औरत का द्विजन्म शादी से होता है। जब औरत की शादी हो जाती है तो उसका गोत्र भी बदल जाता है और उसका गोत्र शादी हो जाने के बाद खाविद का गोत्र हो जाता है, उसकी सारी हस्ती उस खानदान में ट्रांसफर हो जाती है और वह पति के खानदान की एक मेम्बर बन जाती है और इस तरह एक नये खानदान की बुनियाद पड़ती है। मेरी अर्थ यह है कि अगर आप इस चीज को रिप्लाइज करें कि सारे अगर इंडिया में सारी एकोनमी हर एक हिन्दू खानदान की सन सेंटर्ड (Son centered) एकोनमी है, गलत है या नहीं है, इस पर नहीं अर्थ करना चाहता। धर्म शास्त्र की रू से कहिये या पिंड की रू से कहिये हिन्दू ज्वाइंट फैमिली में लड़के को जो औकियत हासिल है वह लड़की को हासिल नहीं है। यह क्वश्चन आफ फैक्ट है। खानदान को चलाने वाला लड़का समझा जाता है लड़की नहीं। एक खानदान के भन्दर बाप और लड़का रात दिन एक जगह पर रहते हैं, जायदाद मिस कर पैदा करते हैं, शादी के बाद लड़की तो दूसरे घर चली जाती है और दूसरे घर की मालिक हो जाती है लेकिन बेटा और बाप मुस्तरका तौर पर खेती करते हैं, मुस्तरका तौर पर कमाई करते हैं और मुस्तरका तौर पर खानदान को पालते हैं। लड़की तो शादी हो जाने पर दूसरे खानदान में चली जाती है और उसकी सारी कोशिश दूसरे खानदान के भंदर होती है और वह वहां पर दीखत भी पंख करती है और अपने बाल



बच्चों के साथ उस खानदान में रहती है और उस खानदान को आगे बढ़ाती है, वह उस खानदान की हो जाती है और यह एक ऐसा फ़ैक्ट है जिसको कि मैं अर्ज करना चाहता हूँ कि कोई कंट्रोवर्ट नहीं कर सकता। इस सम्बन्ध में सवाल पैदा होता है कि हम अपनी बहनों को किस तरह से इस क़ाबिल बनायें कि वह जायदाद की हकदार हों और पूरी हकदार हों। मेरी तज़वीज़ यह है और जो मैं कई दफा बतला चुका हूँ और जो मुझे बिलकुल दुस्त मालूम होती है, मैं यह नहीं कहना चाहता कि हर एक शादी के साथ फ़ौरन ही मर्द या औरत कहे कि मैं आधी जायदाद की मालिक हो गयी हूँ और हो सकता है कि इस कारण बहुत से घनायुध लोग शादी करना ही पसन्द नहीं करेंगे क्योंकि शादी के साथ ही उनकी जायदाद बंट जायेगी, लेकिन आम तौर पर मैं जानता हूँ कि हिन्दुओं के पास भी जो इस देश के अन्दर ग़रीब आदमी हैं क्या दौलत होती है। अगर शहर का रहने वाला हुआ तो एक दुकान और एक मकान से ज्यादा उसके पास नहीं होता और अगर गांव का रहने वाला हुआ तो उसके पास एक कच्चा पक्का मकान होता है और थोड़ी सी खेती करने की ज़मीन होती है। इसके सिवाय उसके पास और कोई इम्पूवेबुल प्रापर्टी नहीं होती है। जब मैजिस्ट्री ऐसे लोगों की हमारे देश में है जो इतनी जायदाद रखते हैं, तो मैं अदब से आप से पूछना चाहता हूँ कि अगर शादी के साथ ही जो नया घर बनाती है, नई बुनियाद पड़ती है, अगर आप यह फ़ैसला कर दें कि **In the absence of contract to the contrary** शादी के फ़ैक्ट के साथ अपने आविद की जायदाद में उसी दिन निस्फ हिस्से की जायदाद में हकदार होगी और आयन्दा जहाँ उसका आविद

अपने बाप के खानदान में सक्सीड करेगा, बीबी भी साथ-साथ उसके सक्सीड करेगी, आयन्दा जितना एक्विज़ीशन होगा उसमें दोनों मुस्तरका होंगे, तो मैं अदब से अर्ज करना चाहता हूँ कि आप इस देश के अंदर एक सिलसिला बनाते हैं जिसके अन्दर कि डाटर को सक्सीड करने की ज़रूरत नहीं रहती। मैं बतलाऊँ कि उसको जायदाद का ऐसा हिस्सा मिलता है जो उसका हक है, जिसकी तरफ़ जाने की ज़रूरत नहीं है, उसका अपना ही सेल्फ़ एक्विज़ीशन है, इसमें शक़ ही नहीं रहता है। मैं अर्ज करना चाहता हूँ कि जहाँ तक खानदान के अंदर लड़की का बाप की जायदाद में हिस्सा लेने का सवाल है, उसके भूताल्लिक मेरे लायक दोस्त ने अर्ज किया पुराने शास्त्रों के अनुसार लड़की का बाप की जायदाद में एक चौथाई हिस्सा होता था और कहीं शास्त्रों में लड़की के लिये आधे हिस्से का ज़िक्र आया है दरअसल ऐसा जो दर्ज है वह ग़ैर शादी शुदा लड़कियों के लिये है...

**श्री पाटस्कर :** मैंने शास्त्रों का नाम छोड़ दिया है।

**पंडित डाक्टर बास आर्यभ :** मैं शास्त्र के ऊपर नहीं जाना चाहता, आपने शास्त्र के ऊपर जाना शायद इसलिय छोड़ दिया कि चटर्जी साहब फिर शास्त्रों का हवाला देंगे और कोट करेंगे। मुझ को उनसे कोई डर नहीं है और मैं तो यह अर्ज करना चाहता हूँ कि शास्त्रों में भले ही कुछ लिखा हो, हमें तर्क और बुद्धि की कसौटी पर हर बात को तोल कर तब निश्चय करना चाहिये। मैं तो इस मत का हूँ कि आज इस देश का शास्त्र बनाने वाले इस भवन के अन्दर बैठे हुए हैं और उनको पूरा हक़ है कि इस चीज़ का फ़ैसला करें।

[पंडित ठाकुर दास भागंब]

मैं इसमें यकीन नहीं रखता कि जो हमारी पुरानी चीजें हैं और शास्त्र और स्मृतियां हैं उनको ग्रांथ बंद करके उन्हीं का राग भलापा जाय और मैं हमेशा के लिये अपने को उनके दायरे में बांधने को तैयार नहीं हूँ, मैं यह भी बतला दूँ कि चूँकि शास्त्र में ऐसा लिखा हुआ है, इस वास्ते मैं इसको बदलने को तैयार नहीं हूँ, मैं उस ब्याल का हामी नहीं हूँ। मैं तो, जैसा कल हमारे अद्वेय टंडन जी ने कहा, युक्ति का कायल हूँ और मैं युक्ति की कसौटी पर इस चीज को जांचना चाहता हूँ और खुद मिनिस्टर साहब भी मैं चाहता हूँ कि इस सवाल को इसी युक्ति की कसौटी पर जांचें।

श्री प्राटस्कर : जी, यही कसौटी हमारी है।

पंडित ठाकुर दास भागंब : दरअसल इस मामले में अगर आप यह देखें कि लड़की को इस तरह से आप हक दें तो जो पुरानी प्रथा जिसके लिये कि आप कहते हैं कि लड़की का बाप की जायदाद में एक चौथाई या आधा हिस्सा था, तो उसके बारे में मुझे बतलाया गया है कि वह हिस्सा अनमैरिड डॉटर के वास्ते था। मैं इस चीज को मानता हूँ कि (Unmarried) गैर शादी शुदा लड़की को हक देना चाहिये, मैं आपके आधे हिस्से का कायल नहीं हूँ और मेरी नाकिस राय में अपनी बहनों को आधा हिस्सा देना मुझे ठीक नहीं जंचता और वह नाकाफी है।

मैं इस बात को मानने के लिये तैयार नहीं हूँ कि आप डॉटर को आधा हिस्सा दें। मेरी जो भी राय थी उसे मैंने सिलेक्ट कमेटी हिन्दू कोड बिल की बहस के वक्त पर कहा था। मेरी राय में अगर हिस्सा देते हैं तो पूरा हिस्सा देना चाहिये। कोई बजह नहीं कि उसे आधा हिस्सा दिया

जाय। आधा हिस्सा मुसलमान भाइयों के कानून में था, जिनकी भलाहदा क्रिस्म की एकोनमी थी, भलाहदा क्रिस्म के कानून थे। उस एकोनमी को हम मानते जा रहे हैं, यहां इस देश ने हिन्दू मुसलमान, ईसाई सब लोगों ने एक दूसरे के कायदे को माना है, उसूल को माना है। हमने क्रिश्चियन लॉ की और मुसलिम लॉ की तमाम चीजों को माना है और मानते जा रहे हैं। इसी तरह से मुसलमानों ने हमारी सारी बातों को अपने लिये मान लिया था। मैं मौजूदा कलचर को कम्पोजिट कल्चर समझता हूँ लेकिन मैं चाहता हूँ कि कानून बनाते समय में जहां तक मुमकिन हो हिन्दू कल्चर को न छोड़ें।

एक दूसरे सिलसिले में मैंने अर्ध किया है जिस से आप इस चीज को हल कर सकते हैं, इसकी डिटेल्स के अन्दर जा सकते हैं और अगर आइन्दा आप डिटेल्स में जायेंगे तो ऐसा सोल्यूशन मिलेगा जिसके अन्दर आप नार्थ इंडिया के अन्दर एक बड़ा भारी एजिटेशन बनाये गौर और हर घर में मुकदमेबाजी की बुनियाद न डालकर इस मसलें को हल कर सकेंगे। इसलिये मैंने यह मसला यहां रखा है। प्रागे क्या चीज बनेगी इस सब के ऊपर श्री भासानी से गौर हो सकता है। मैं ने एक ऐमेन्डमेन्ट उस वक्त पेश किया था जब कि मैरेज बिल यहां पर चलता था। लेकिन मैं जानता था कि उस पर हाउस के अन्दर गौर नहीं होगा। वह एक आल्टर्नेटिव चीज है, इस को हमें देखना चाहिए जब हम नया हल निकाल सकते हैं तो कोई बजह नहीं है कि हम पुराने रास्ते स चलें और इन बातों को न देखें।

Shri Pataskar: This will be considered by the Select Committee. I do not say that it will not be.

रखा संगठन मंत्री ( श्री त्या गो ) : लड़कियों की शादी मुश्किल हो जायेगी, लड़कों की तो कोई बात नहीं है।

पंडित ठाकुर दास भागंब : लड़कियों की शादी मुश्किल हो जायेगी, वह कैसे ?

आपने जो नया बिल हमारे सामने यहां पर रखा है, उसके अन्दर कई ऐसी बातें और तजवीजें रखी हैं जो पहले किसी बिल में नहीं थी और जिन पर मुझे थोड़ा सा एतराज है। पहली बात जो आपने की और जो मेरे अंश के खिलाफ है वह यह है कि आप जिक्र करते हैं मिताक्षरा का, आप जिक्र करते हैं युनिफार्मिटी का, आप कहते हैं कि सारे हिन्दू एक कानून के अन्दर आ जायें। इस बिल के एक सफ़ह पर न जाने कितने नाम कानूनों के लिखे हुए हैं, अलस्थानम और दूसरा नाम तो बड़ा मुश्किल है।

श्री पाटस्कर : अलियसन्तानम्।

पंडित ठाकुर दास भागंब : यह नहीं दूसरा जो है। महमनतैयम, इसकी दफा, ५(३) में कोई २०, २५ नाम हैं, इनको देख कर मुझे वह वक्त याद आता है जब कि यह बिल पहले हमारे सामने आया था। डा० अम्बेडकर का बिल जरूर इस क्रिस्म का था जिस में कहा गया था कि हम सारे हिन्दुस्तान को एक अम्बेला के नीचे लायेंगे, आज हमने सारे सिविल कानून को, जिसमें सक्सेशन भी है, हिन्दू कोड बिल में शामिल कर दिया। मेरे पास डा० अम्बेडकर का पुराना हिन्दू कोड मौजूद है जिसमें उन्होंने सब जातियों व कानूनों को एक ही में शामिल किया था। वह युनिफार्मिटी का बिल था, आपके इस बिल में युनिफार्मिटी कहाँ है? मद्रास के और साऊथ के लिये आपने मैरिज व डाइवोर्स के लिये कस्टम की

पूरी जगह रख ली, यहां पर आपने कस्टम को, कानूनों को succession के लिये निकाल दिया इस बिल से। क्या वह हमारे भाई नहीं हैं? क्या हम उनको शामिल नहीं कर सकते? अगर आप कहते हैं कि उनके तरीके जुदा हैं इसलिये उनको अलाहदा कर दिया जाय . . . .

**Shrimati Renu Chakravarty:** But inheritance by survivorship is also excluded. There is no uniformity. Even survivorship is excluded.

पंडित ठाकुर दास भागंब : दूसरी चीज जिसकी तरफ मैं आपकी तवज्जह दिलाना चाहता हूँ वह यह है कि आपने हिन्दू ज्वाइंट फ्रैमिली को इससे बिल्कुल एक्सक्लूड कर दिया। आपने आखीर में जो फ़रमाया उसको सुन कर ज़रा तसल्ली हुई कि आप यह देखना चाहते हैं कि यहां दायभाग ला किया जाये या मिताक्षरा को कायम रखा जाय, इसको आप देखेंगे, इसको एक्सप्लोर करेंगे, लेकिन आप का जो बिल है उसमें आप साफ़ लिखते कि यह हिन्दू ज्वाइंट फ्रैमिली को एप्लाइ नहीं करेगा। नतीजा यह होगा कि आज एक शख्स मर गया जिसके पास ज्वाइंट प्रापर्टी भी है और सेपरेट प्रापर्टी भी है उस पर दो कानून लागू होंगे। एक तो ज्वाइंट फ्रैमिली प्रापर्टी का और दूसरा बिल जो आप इस वक्त रख रहे हैं।

श्री पाटस्कर : मैंने क्या कहा था ?

पंडित ठाकुर दास भागंब : आपने पार्टिशन के बारे में इस बिल में कोई प्राविजन नहीं किया है।

**Shri Pataskar:** Regarding that point in the Bill, I gave my own opinion.

**Dr. Suresh Chandra:** He is accepting it.

**Shri Pataskar:** I am not accepting it.

पंडित ठाकुर दास भार्गव : मैं यह भ्रज करना चाहता हूँ कि मैं हिन्दू कोड बिल की ओर शकल देखना चाहता हूँ वह यह है कि एक भी हिन्दू इस देश में ऐसा न हो जो इस बिल से गवर्न न होता हो, जो इसके प्राविजन्स से गवर्न न होता हो। अगर कोई जुडीशियली रिक्गनाइज्ड रिवाज है, कोई कस्टम है, जैसे कि भ्रांण मद्रास के बारे में कहते थे, तो उसको इसमें रख दिया जाय कि वहां यह चीज रिक्गनाइज्ड है, इसको मैं मान सकता हूँ। मैं इसको ज्यादा पसन्द करता हूँ कि आप पहले ही इस बिल के टुकड़े नबेर कर के रख दें।

"It shall not apply to Hindu joint family; it shall not apply to those in the South; it shall not apply to individual family property owners, etc., etc."

पहली चीज जो मैं भ्रज करना चाहता हूँ वह यह है।

दूसरी चीज जो कहना चाहता हूँ वह यह है कि हिन्दू ज्वाइंट फ़ैमिली की यहां जो हालत है वह किसी से छिपी हुई नहीं है। सब लोग जानते हैं कि यह ऐसा अच्छा इन्स्ट्रुयसन है जिस के पीछे आज आप भी भागते हैं, जिसको आज आप को-ऑपरेटिव के नाम से याद करते हैं, यह चीजें, आपके पास पहले मौजूद थीं जिन का आज देश भर में इतना जिक्र करते हैं। ऐसे ही पहले पंजाब में Zemin-dari Tenure के गांव थे जिस में सारे गांव की खेती मुसतरका होती थी और फिर हिस्से बांट लेते थे। पंजाब में जो जमींदारी सिस्टम ऑफ विलेजेंज रायज था उसको अंगरेजों ने खत्म कर दिया, और

अब जो हिन्दू ज्वाइंट फ़ैमिली का बाकी है वह आप की मेहरबानी से खत्म होने जा रहा है। हिन्दू ज्वाइंट फ़ैमिली के साथ इन्कम टैक्स के मामले में आप जो व्यवहार करते हैं वह सब को मालूम है। इस वास्ते मैं भ्रज करूंगा कि आप हिन्दू ज्वाइंट फ़ैमिली को इस हिन्दू बिल से न निकालें। हिन्दू बिल के अन्दर हिन्दू ज्वाइंट फ़ैमिली का कोई जिक्र न हो, उसे बिल्कुल उसमें से अलाहदा कर दिया जाये, यह मैं समझ नहीं सकता। आपने ज्वाइंट फ़ैमिली को तो इस बिल से ही खारिज कर दिया है। आप इस पर कैसे गौर करेंगे। मुझे डा० अम्बेडकर के शब्द याद आते हैं। डा० अम्बेडकर ने अपने बिल में हिन्दू ज्वाइंट फ़ैमिली को शामिल किया था और यहां तजवीज यह थी, जिसका थोड़ा सा इन्डिकेशन दिया गया था, कि सर्वाइवरशिप को ही हटा दिया जाये, दाय-भाग सिस्टम को हमेशा के लिये लागू कर दिया जाये, अब वक्त आ गया कि मिताअर की हिन्दू ज्वाइंट फ़ैमिली सिस्टम में अगर कुछ जान बाकी हो, तो उसको खत्म कर दिया जाये, उसमें सांस बाकी न रहे। यह डाक्टर अम्बेडकर की राय थी। आपने अपनी कोई कोशिश इसके लिये उठा नहीं रखी और नतीजा यह हुआ है कि उसमें जान बाकी नहीं रह गई है। आपने एस्टेट इयूटी ऐक्ट बनाया, उसमें हिन्दू ज्वाइंट फ़ैमिली को खत्म कर दिया और दूसरे मुस्तलिफ़ क्रिस्मों के तरीके भी आपने इसके लिये इस्तेमाल किये। आप अपने इनकम टैक्स लॉ को ही ले लीजिये, उसकी दफ़ा २५ जो है वह हिन्दू ज्वाइंट फ़ैमिली को जिन्दा नहीं रहने देगी, आप सोचते हैं कि इस मुर्दा चीज को रखने की क्या जरूरत है। हमारा लॉ इस तरह बनाया

जा रहा है। आज के दिन इन्स्टेट सक्सेशन है - ताकि हिन्दू ज्वाइंट फ़ैमिली ऐसी ही डिवाइडेड हो जाय जैसे कि आज दायभाग सिस्टम में हर एक आदमी डिवाइडेड है। मेरी तो नाक्रिस राय यह है कि आप उसी तरह से ज़लें जिस तरह से डा० अम्बेडकर ने शुरू में रखा था और जिसको आइन्दा बोर पढ़ने पर उन्होंने किसी हद तक हटा लिया था। डा० अम्बेडकर में और आप में फ़र्क यह था कि डा० अम्बेडकर जो कुछ कहते थे वह इस तरीके से कहते थे कि वह लोगों को कड़वी लगती थी और हाउस में वह बिल पास नहीं हो सका। आज कड़वी से कड़वी बात आप करते हैं जिससे आइन्दा नुकसान पहुंच सकता है, लेकिन जेन्टलनेस से आप फरमा देते हैं, मीठे अल्फाज में बातें कहीं जाती हैं, हम से हमदर्दी दिखलाई जाती है, लेकिन वह सिवा हमदर्दी के और कुछ नहीं है। परनाला वहीं पड़ता है। जो आपकी तजवीजें पुरानी रीतियों व लोगों के ख्यालात के बरखिलाफ हैं वह देश में न चलेंगी आप यहां बोटों से चाहे पास कर लें। आज इस बिल से आप हिन्दू लॉ को तब्दील करने चले हैं, और कहते हैं कि सोसायटी की जो प्रोप्रेसिव नीट्स हैं उनके मुताबिक कर रहे हैं। लेकिन आप इस चीज़ को अगर इन बिलों में जो आप पास कर रहे हैं देखें तो मुझे शर्म आती है जब मैं आप की तक्रारीर को सुनता हूं स्पेशल मैरिज लॉ की दफा २१ के अन्दर, कि हिन्दुओं की जो शादी हुई थी उसके लिये यह तय कर दिया गया कि वह गवर्न होंगी क्रिश्चियन सक्सेशन लॉ से। मैं इसे पसन्द नहीं करता। यह हमारा अकल व मजहब का दिवाला निकलने जैसी चीज़ है। इसके माने यह है

कि हिन्दू कोड के सक्सेशन पर आप का इल्मीनान नहीं है। आप ऐसा बिल बनाइये जिसमें कि सब लोग मैरिज व सक्सेशन का जो आप लॉ हिन्दुओं के लिये बना रहे हैं उसमें आजायें। और अगर उसको काफ़ी न समझें तो उसमें तरमीम कर दें। अगर सक्सेशन लॉ ठीक नहीं है तो कोई वजह नहीं है कि हम क्रिश्चियन लॉ की तरफ जायें। जब दफा २१ का हवाला हुआ था तो मैंने जिज़ किया था कि आज के दिन क्रिश्चियन लॉ के मुताबिक औरतों को जो कुछ हिन्दुओं में आजकल मिलता है उससे अगर ज्यादा होता है, तो मैंने कहा था कि जब हम अपना बिल पास कर देंगे तो क्रिश्चियन लॉ के मुकाबले और मुसलिम लॉ के मुकाबले भी हिन्दू औरतों को जो हक मिलेगा वह उससे ज्यादा होगा और यह ठीक है।

मेरी निहायत अदब से गुब्बारिश है कि जहां तक इस अमर का ताल्लुक है, मिनिस्टर साहब इसको मुताहिज़ा फ़रमाय। आपने इस बिल में एक नई चीज़ की है। डाक्टर अम्बेडकर के बिल में जो प्रेफ़रेंशियल एयर्ज की लिस्ट थी, उसमें "सन और डॉटर ऑफ़ ए प्रिडिसीज्ड डॉटर" का नाम नहीं था। आप इस लिस्ट में से मैरिज डॉटर को निकाल दीजिये मैं अनमैरिज डॉटर को नहीं निकालना चाहता हूं। मैरिज डॉटर को आप कहीं और हक़ दे दीजिये। यह कहां का इन्साफ़ है कि वह एज ए डॉटर भी सक्सीड करे और प्रिडिसीज्ड सन्ज डॉटर या विडो के तौर पर भी सक्सीड करे। इससे तो आप यह लिख देते कि सन-इन-लॉ भी एअर होगा और सक्सीड कर सकेगा। इस बिल के मुताबिक तो एक लड़की अपने ख़ुसर को भी सक्सीड करेगी और अपने आप को भी।

An hon Member: What about the husband?

पंडित ठाणूर दास भागंब : लड़की का हल्वेड कहीं एयर नहीं है। अगर आप ईक्वैलिटी के पीछे चलेंगे, तो आप बड़ी मुश्किल में पड़ जायेंगे। यहां पर ईक्वैलिटी का सवाल नहीं है। मेरा मत यह है कि इस वक्त जिस तरह की हमारी सोसायटी है, उसके मुताबिक ही हमको हकूक देने हैं। अगर आप ईक्वैलिटी के पीछे पढ़ेंगे, तो सारा काम खराब हो जायगा। मैं आपको इस बिल के एक एक सैक्शन में इन-ईक्वैलिटी दिखा सकता हूँ। जो हकूक मरद को दिये गये हैं, वे औरत को नहीं दिये गये हैं। क्लाज १० में लिखा है कि लड़के को एक शेयर मिलेगा और लड़की को आधा शेयर मिलेगा। यह क्यों रखा गया है? मुझे इस बिल के एक एक लफ्ज में इन-ईक्वैलिटी नज़र आ रही है। इससे मेरा मतलब यह नहीं है—मैं नहीं चाहता—कि हिस्से में कोई ज्यादाती या कमी हो। मैं तो सिर्फ यह बताना चाहता हूँ कि इस बिल के हर एक लफ्ज में इन-ईक्वैलिटी है, जो कि मुनासिब नहीं है। मैं इतना तो कह ही हूँ कि अगर आपने मेरी डॉटर को बाप की जायदाद में बेटे के साथ हक दिया तो देश में सल्लू बेचनी मच जावेगी, अफरा तफ़री होगी और हर कुनबा मुकदमेबाजी से तबाह हो जावेगा।

दूसरा सवाल यह है कि औरतों की एस्टेट कैसी हो। मैं आपसे अर्ब करना चाहता हूँ कि औरतों की लिमिटेड एस्टेट का वक्त गुज़र गया है—खत्म हो गया है। पहले हम डरते थे कि औरतों के हाथ में जयदाद गई और उन्होंने जाया की, लेकिन अब इस किस्म का डर वाजिब नहीं है।

मुझे अफ़सोस है कि अब मेरे पास बक्त नहीं है। पिछली बार जब मैं हिन्दू

कोड बिल पर बोला था, तो मुझे दो घंटे मिले थे और मैंने सब एतराज़ात पेश किए थे, लेकिन आज वक्त की कमी की वजह से मैं आधी बात भी नहीं कह सका हूँ। हमें इस बारे में सोचना पड़ेगा कि पार्लियामेंट में रहते हुए हम कैसे अपने सारे पायंट्स को यहां पर रख सकते हैं। हर मौके पर, हर एक बिल और अमेंडमेंट के सिलसिले में, यही रोना रहता है कि वक्त नहीं मिलता है। या तो हम लोगों को ज्यादा वक्त दीजिए और या हम से पूछना छोड़ दीजिए। मरजी आवे सो कीजिये।

डा० सुरेश चन्द्र : सभापति जी, इस बिल पर और इससे पूर्व हिन्दू मंत्रिब बिल पर बहुत बहस हुई है। मैंने उसको बड़े ध्यान से सुना है और उसे सुनकर मुझे बड़ा आश्चर्य हुआ है। यह बिल हिन्दू कोड बिल का तीसरा अध्याय है, इसलिए मैं समझता हूँ कि यह आवश्यक है कि जब हम इसके बारे में—हिन्दू उत्तराधिकार बिल के बारे में—बहस करते हैं, तो हमारे दिमाग में वही बातें आती हैं, जो कि इससे पहले बिल के वक्त आई थीं। हमारे बहुत से माननीय सदस्यों ने बहुत से शास्त्रों के उद्धरण दिए—उन शास्त्रों के उद्धरण दिए, जिनको न उन्होंने पढ़ा है और न ही जिनके श्लोकों का वह ठीक उच्चारण कर सकते हैं। मैं दावे के साथ कह सकता हूँ कि हिन्दू धर्म के शास्त्रों को मैंने बचपन से पढ़ा है, अध्ययन किया है और उनका मनन किया है और इस कारण मैं जानता हूँ कि उन शास्त्रों में कहीं इस प्रकार के दकियानुसी स्थल और बातें नहीं हैं।

हमारे भागंब साहब ने सबसे आखिर में कहा कि ईक्वैलिटी होनी चाहिए, समानता होनी चाहिए। और वह समानता किस के लिए चाहिए? वह मानते हैं कि वह

समानता मरदों के लिए चाहिए। जब स्त्रियों के लिए समानता का शब्द आया था, तो वह पीछे हट गये थे। आज जब हम कहते हैं कि स्त्रियों को उत्तराधिकार मिलना चाहिए, तो वह कहते हैं उनको बराबर का हिस्सा मिलना चाहिए और मरदों को समानता मिलनी चाहिए। इस पर मुझे बड़ा आश्चर्य होता है।

**पंडित ठाकुर दास भार्गव :** आपने मुझे ठीक समझा नहीं है। मैंने यह कहा था कि मैं इस मत का हूँ कि जैसी हमारी सोसायटी है और जैसी पोखीशत है, उसके मुताबिक ही फ़ैसला करना चाहिए। इस बिल में समानता नहीं है और अगर हम उसमें पढ़ेंगे, तो हम ऐसे झगड़े में पड़ जायेंगे, जिससे निकलना मुश्किल हो जायेगा।

**डा० सुरेश चन्द्र :** अगर हम उसी के मुताबिक चलते रहे और कानून बनाते रहे, तो मैं समझता हूँ कि हम कमी भी न्याय नहीं कर सकेंगे। हम न्याय उस वक्त कर सकेंगे, जब कि हम इस विषय पर गौर करें और समझें कि किस को न्याय देना चाहिए और किसको नहीं देना चाहिए। मैं समझता हूँ कि हमारे बहुत से शास्त्र, पुराण और स्मृतियाँ हैं, उनकी जो टीकायें हुई हैं, वे "गपाष्टिक" के सिवा कुछ नहीं हैं। यह बात हम जानते हैं। अगर उन पुराणों के आधार पर कोई रीति-रिवाज चलते रहें हैं और स्त्रियों के साथ अन्याय होता रहा है, तो इस बीसवीं सदी में हम उस अन्याय को और उन रीति-रिवाजों को मानने के लिए तैयार नहीं हैं। मैं समझता हूँ कि यह एक एकट्ट आज़ाद जेने-रासिटी—उदारता का काम—होगा—न सिर्फ उदारता का, बल्कि न्याय का—कि हम स्त्रियों को वही अधिकार दे दें, जो कि एक पुरुष को मिलता है।

इस बिल को लाने के लिए मैं पाटस्कर साहब को बधाई देता हूँ, लेकिन साथ ही मैं यह कहूँगा कि हालाँकि यह बिल बधाई देने के काबिल है, फिर भी उसमें बहुत सी ऐसी क्लिष्टताएँ हैं, जिनसे जो काम आप लेना चाहते हैं, वह नहीं निकल सकेगा। मिसाल के तौर पर क्लॉज ५ में लिखा है :—

The Act shall not apply to any joint family property...

और भार्गव साहब ने उसका समर्थन किया है। उन्होंने कहा कि जो आइडिया या जायंट फैमिली का, जो कि कानूनों में लिखा हुआ है, वह खत्म हो चुका है। वह आइडिया या कामन पर्स, कामन मंस और कामन वरशिप का। आज न कामन पर्स है, न कामन मंस है और न कामन वरशिप है। आज कुछ भी नहीं है।

**पंडित ठाकुर दास भार्गव :** आज पूरा जायंट फैमिली है ही नहीं। आज वह डिस्टिन्ट हो चुकी है।

**डा० सुरेश चन्द्र :** आज जब हम कानून बनाते हैं कि सबके साथ समानता का व्यवहार हो, तो ऐसी व्यवस्था करते हैं कि जायंट फैमिली की लड़कियों को किसी प्रकार का अधिकार न मिल सके। आज भी कहीं कहीं पर जायंट फैमिली के रैमनेन्ट्स मौजूद हैं। उसमें अगर किसी का एक लड़का है और एक लड़की है और उसके पास कई करोड़ रुपया है, तो वह सब लड़के का ही है, लड़की को कुछ नहीं मिलता है। इसलिए मैं समझता हूँ कि जायंट फैमिली के बारे में जो यह क्लॉज है, उसको निकाल देना चाहिए। मैं सिलेक्ट कमेटी से निवेदन करूँगा कि वह इस विषय पर गहराई के साथ विचार करे और राब कमेटी की रिपोर्ट को अच्छी तरह से पढ़ कर ऐसी व्यवस्था करे कि जायंट फैमिली की स्त्रियों को भी वही अधिकार मिलें, जो कि दूसरों को दिए गए हैं।

[डा० सुरेश चन्द्र]

श्री ठाकुर दास भागव ने एक्सेपशन के बारे में जो कहा है, वह सही है। क्लाज ५ में बहुत सी एक्सेपशन कर दी गई हैं, जैसे मद्रास मरुभकतायम् एक्ट, १९३२, वगैरह। मैं समझता हूँ कि इस तरह इस बारे में कोई यूनिफार्मिटी नहीं आ सकती है।

इसके बाद भागव साहब ने कहा कि शेयर तो देना चाहिए, लेकिन वह अन-मैरिड डाटर को देना चाहिए। मेरी समझ में यह बात नहीं आती कि अनमैरिड और मैरिड डाटर में भेद क्यों किया जाय। यह तो जीवन का एक एक्सिडेंट है कि एक घर में एक लड़का हो गया और एक लड़की हो गई। ऐसा तो नहीं है कि शास्त्रों ने बता दिया कि लड़का होगा या लड़की होगी और वैसी ही हो गया। यह तो लाइफ का एक्सिडेंट है। तो फिर क्या वजह है कि लड़के और लड़की में कोई भेद किया जाये। वेदों और शास्त्रों में लिखा है और हम रोज कहते हैं: सहनावन्तु, सहनामुनस्तु। चाहे प्रार्य समाज का मन्दिर हो और चाहे प्रार्थना समाज का, उनमें हमेशा समानता के उपदेश दिए जाते हैं। स्त्रियों के लिए यह कहा जाता है कि—

यत्र नार्यस्तु पूज्यन्ते, रमन्ते तत्र देवताः।  
इसके बाद फिर मैरिड और अनमैरिड डाटर में फर्क क्यों किया जाता है? इसलिये कि यहां पर प्रापटी का सवाल है। दूसरी बातों में फर्क नहीं करना चाहिए, लेकिन यहां पर तो घन का मामला है। अगर किसी के पास पैसा है तो वह लड़के को ही दे देता है, लड़की का तो सवाल ही नहीं उठता है। यह बात मेरी समझ में नहीं आती है। हमारे हिन्दू समाज में जो भी कुटीतियां इस समय हैं, वे हमारे शास्त्रों के मिस-इंटरप्रेटेशन की वजह से हैं।

जो पंडित यहां पर बैठे हैं और जिस तरह से वे शास्त्रों की व्याख्या करते हैं वह ठीक नहीं करते। मैं मानता हूँ कि उन्होंने शास्त्रों को पढ़ा जरूर है लेकिन जिस तरीके से वे इन का इंटरप्रेटेशन करते हैं वह उसी तरह से गलत है जिस तरह से कि उनके अन्दर चोरों की गलत कथायें हैं। अगर वे अच्छी तरह से इन शास्त्रों को पढ़ें और उनको समझने की कोशिश करें तो उनको पता लगेगा कि जो पुराने ऋषि हमारे यहां थे उन्होंने इनका बहुत ध्यान से अध्ययन किया, मनन किया। जो उनके शिष्य हुआ करते थे वे अपना पूरा जीवन उनके चरणों में गुजार देते थे और एक विषय को लेकर उसका पूरा अध्ययन करते थे। यही वजह थी वे लोगों को ठीक रास्ते पर चला पाते थे।

जैसा कि पंडित जवाहरलाल नेहरू जी ने आज कहा कि जो डायनिज्म आज हिन्दू धर्म के अन्दर है उसकी वजह यह है कि हमारे ऋषियों ने तपस्या की थी और वह इसलिये नहीं की थी कि आज हम यहां पर दकियानूसी बातें करे। आज हमें शास्त्रों को दोष भी नहीं देना चाहिये। हमें समय के अनुसार बदलना होगा। आज जरूरत इस बात की है कि हम रूढ़िवाद को त्याग दें और प्राधुनिक रूप धारण करें। आज हमें आखें खोल कर चलना है, आखें बन्द कर के नहीं। अगर हम आखें बन्द कर के चलेंगे तो हम समाज का कल्याण नहीं कर पायेंगे।

मैं यह भी अज्र करना चाहता हूँ जब यह बिल राज्य सभा के सम्मुख था और जब वहां पर इस पर बहस हो रही थी और जिन मंत्री साहिबान ने राज्य सभा की बहस को पढ़ा है या उसको सुना है उनको मालूम होगा कि जितनी भी लेडी



मैम्बर्स उस सदन में हैं उन सब ने इस बिल के बारे में एक आवाज उठाई। मैं समझता हूँ कि इस सदन में भी जितनी लेडी मैम्बर्स हैं उन सब की एक ही आवाज होगी। यह दुर्भाग्य की बात है कि यहां पर ५०० मैम्बरों में से केवल २५ या ३० लेडी मैम्बर्स हैं। अगर आज इस सदन में ४०० लेडी मैम्बर्स होतीं और उनकी तरफ से एक ही आवाज आती की उत्तराधिकार हो तो मुझे विश्वास है कि एक भी पुरुष की यह हिम्मत न होती कि वह इस बिल को अपोज कर सकता।

इसलिये मैं आपसे कहता हूँ कि आप रुढ़िवाद के जिस सिद्धान्त पर चल रहे हैं उसको आप छोड़ दीजिये। जो आज रुढ़िवाद की बात करते हैं मैं कहता हूँ कि वे हिन्दू समाज को रिप्रिजेंट नहीं करते। मैं आपसे कहता हूँ कि अगर आप इसके बारे में स्त्रियों की राय लें, बहनों की राय लें, माताओं की राय लें तो उन सबका मत इसके हक में होगा। मैं अपनी ही मिसाल आप के सामने रखता हूँ। मेरी मां बहुत पढ़ी-लिखी नहीं है लेकिन उसके दिल के अन्दर भी आज उन स्त्रियों, बहनों और बच्चियों के लिये एक दर्द उठता है जिनके साथ की सदियों से बेइन्साफी होती आई है, जिनके साथ कि अन्याय होता आया है। मैं समझता हूँ कि यह सब शास्त्रों की गलत व्याख्या, उनके गलत इन्टरप्रेटेशन ...

पंडित नंद लाल शर्मा : On a point of information Sir. वह कौन सी इन्टरप्रेटेशन का मेरे मित्र जित्र कर रहे हैं जिसकी वजह से कि ऐसा होता है ?

डा० सुरेश चन्द्र : आप को भी मौका मिलेगा और उस वक्त आप जो चाहें कह सकते हैं।

इसलिये मैं यह कहूंगा कि अगर घर के अन्दर एक लड़की हो और एक लड़का हो दोनों का बिल्कुल इक्वल शेयर होना चाहिये। हर एक चीज पर लड़के और लड़की का बराबर-बराबर अधिकार होना चाहिये। जितना शेयर एक लड़के का हो उतना ही एक लड़की का भी होना चाहिये। इसलिये मैं चाहता हूँ कि सिलैक्ट कमेटी इस बात पर पूरी तरह और करे और इसमें कोई डिस्टिक्शन नहीं होनी चाहिये। मेल और फीमेल के अन्दर किसी प्रकार की डिस्टिक्शन नहीं होनी चाहिये। जिन डिसेम्बलिटिज से स्त्रियां आज तक सफर करती आ रही हैं वे डिसेम्बलिटिज दूर होनी चाहियें।

इलीट्रेसी की बात यहां पर कही गई। मैं समझता हूँ कि औरतों में जो इलीट्रेसी पाई जाती है उसके बारे में जवाब देने की कोई खास आवश्यकता नह है।

यहां पर नरक की बात भी की गई। कहा गया कि नरक में जाने से बचाने वाला पुत्र होता है। अगर यह बात शास्त्र में लिखी हुई है तो मैं कहूंगा कि ऐसे शास्त्र को हटा देना चाहिये और इसके रहने नहीं देना चाहिये।

आज इन शास्त्रों की गलत व्याख्या के कारण हिन्दुस्तान के अन्दर कई ऐसे परिवार हैं जो उजड़ जाते हैं। कई जगहों पर जब लड़की पैदा होती है तो लोग रोना शुरू कर देते हैं। कई कई जगह तो लड़की को मार भी दिया जाता है (हंसी)।

श्री श्री० श्री० देशपांडे (गुना) : बचाओ बचाओ।

डा० सुरेश चन्द्र : यह हंसने की बात नहीं है। समय आयेगा जब आप जैसे सदस्यों को यहां से भगा दिया जायेगा। आप शास्त्रों का गलत इन्टरप्रेटेशन करके

[डा० सुरेश चन्द्र]

जिन को दबा रहे हैं समय आने वाला है जब वे आप को यहां से निकाल बाहर फेंकेंगे। वह समय जब कि ब्राह्मणों को पूछा जाता था निकलता जा रहा है। और मुझे विश्वास है कि १० साल के अन्दर अन्दर जितनी आज पिछड़ी हुई जातियां हैं इनकी गवर्नमेंट होगी, हरिजनों की गवर्नमेंट होगी और ब्राह्मणों की गवर्नमेंट नहीं होगी।

**Shri Sadhan Gupta** (Calcutta South-East): Mr. Chairman, Sir, I could have selected many provisions of the Bill for welcoming and other provisions for criticising this Bill. I could have selected, for example, the provision that removes the distinction between divided and undivided son or between the childless woman and the woman who has a child or between the diseased person and the non-diseased person, physically defective person and the non-defective person for the purpose of inheritance. But, I am not going to do that today because my agreements and also some disagreements are with the fundamentals of the Bill itself. I can indicate just at the outset that my agreements are more extensive with the principles of the Bill than my disagreements. And, certainly, they are not agreements relating to some merely humanitarian provisions.

This Bill transcends mere humanism and concerns something much more important; it concerns the question of our social emancipation, of our social progress. Can a society progress when half of the society are reduced to the position of bondslaves? I think it is almost a truism that we accept that a society cannot progress in that state. But, what is the position of our society? In spite of all we say, all the glorious things we say about Hindu womanhood, in spite of the comparisons we make with Sitas and Savitris, yet there is no denying the fact that the position of Hindu

womanhood in society is more or less the position of domestic drudges. The reason is quite simple. When a person is doomed to be your economic bondslave, when a person has no separate economic existence, then his position only depends on the way in which his economic superior is prepared to treat him. This is what happens in our society. It may be that many women receive good treatment; many others receive bad treatment. But the determining factor is the outlook of man, the outlook that the man takes of the woman and the woman does not determine what treatment she is going to receive from her partner in society. This is an impossible position for society; this is a position which deters and hinders progress of society. This fact we have realised. We have realised this fact in India very early in the course of our movements. That is why we find that our effort for social emancipation of our womanhood has been proceeding hand in hand with our struggle for political emancipation. We did not wait till we achieved political freedom to work for the progress of our womanhood. Even in 1942 we had set up the Rau Committee and even before that efforts to emancipate our women economically had been proceeding.

Now, why were we so anxious for economic emancipation of women? I have said that a society cannot progress as long as woman remains a bondslave; it is precisely the economic position of woman that will determine whether she will remain a bondslave or not. If a woman has her independent economic existence, then it is not possible to subject her to social oppression with that amount of ease with which it is possible to subject her to that oppression if she has no independent economic existence. I have seen case after case when a woman whose husband has quarrelled with her and then married a second wife and who had to go away in indignity, had to go back, had to solicit her husband's permission to remain in

the family with the co-wife, because otherwise she has no other way to live in society. Her brother would not accept her; her father would not accept her; none of her other relations would accept her, because she is a drag or burden on them.

That is why economic emancipation is the most important part of social emancipation of women. Succession may not be the whole of economic emancipation. We know that to obtain full economic emancipation, we have to remove the social prejudices against women following certain vocations. We have to provide them with equality of opportunity, but there is no gainsaying the fact that the rights of succession is at least 90 per cent. of the economic emancipation, and the other elements would be largely influenced by the fact that the woman has the right to succeed to the property of her father or other relations. In this respect the Bill is a step forward, although many Hindu women had by custom the right of inheritance. In Bombay they had by custom the right to get even an absolute share, but still in the majority of cases in the case of a vast number of Hindu women, they were denied the right of inheritance when there was a corresponding male issue. In this respect the Bill is a great step forward, because it is for the first time that a vast section of Hindu society, namely the women, have been brought on a par with men in the matter of the right of inheritance, and inasmuch as it does this I as a Communist and as a progressive, welcome it.

At the same time I must point out that the Bill is a halting, faltering measure. It has made certain kinds of exclusions which will cut at the very root of our abjective. Sir, what do we seek to do? Whom do we seek to emancipate? I take it we seek to emancipate a vast majority of Hindu women. But what do we provide in the Bill? We have provided that Mitakshara joint family property is excluded from the purview of the Bill. Women will succeed to everything

except Mitakshara joint family property. Now, I think that about 80 per cent. of our society is governed by the Mitakshara law. There is the institution of joint family property and so prevalent is that institution that Hindu law raises a presumption that a family is joint. In this state of things if we exclude the Mitakshara joint family property we run the risk of excluding a vast section of Hindu women, probably the vast majority of Hindu women from the benefits of this particular Bill.

The hon. Minister has stated that the Mitakshara joint family is a crumbling institution. Every joint family must be a crumbling institution when we have a certain economic condition. The difficulty with Mitakshara joint family is that however crumbling it may be, it has a way of regenerating itself. The father may separate from the joint family and get his separate property. But as soon as he dies in the hands of his son, it again becomes an ancestral property. Unless we find a way either by abolishing this conception of ancestral property, or in any other way to give the female members a share in that ancestral property, we run the risk of excluding our womenfolk and perpetuating their present position, even if the joint family may be a crumbling institution.

I know there are difficulties. When we make a change in the law of property; many difficulties, many complications must necessarily arise. But those complications must not be a hindrance to our legislating for a much-needed social reform. I am sure that if we have determination and if we do not want to play second fiddle to social prejudices, then we can find a way out for giving our women-folk a right to property—among people who are governed by the Mitakshara school of law, whether by the abolition of the joint family or by making some other provision—that will have to be considered by the Select Committee, and I recommend it to the Select Committee for that purpose.

[Sri Sadhan Gupta]

The hon. Minister has said that the Bill has put men and women on an equal footing. Is this claim absolutely justified? I agree, as far as it provides for absolute property of women, as far as it removes a principle which has now become obnoxious that women take a limited estate, as far as it puts certain widows in the shoes of their husbands, it is certainly a great step forward. It has put men and women on a par. At the same time, I must regretfully say that the Bill contains the fundamental assumption, the Bill proceeds on the fundamental assumption that women are inferior to men in the matter of inheritance. This assumption of inferiority which the Hindu law makes, remains in the Bill. We still provide in the Bill that a woman has to get not an equal share, but half the share of a man. I would any day prefer the recommendation of the Select Committee in this matter and ask the Minister and the other Members to revise this provision in the Joint Committee, to which this Bill is going.

Pandit Thakur Das Bhargava made a point that it is difficult to give a married daughter a share because she goes to another family and also difficulties will crop up. I have not the time to go into it in details. If I had the time, I could have given a convincing answer. I will only give a brief answer today. I will say this. It may be that in several cases, in many cases, difficulties will crop up. When you are making such a fundamental departure from the established economic notions of society, when you are making such a fundamental departure in the law of devolution of property, some amount of hiatus is inevitable. This should not deter us from proceeding in our way, if we think it to be progressive. After all, in the course of a generation or so, that hiatus will resolve itself, and the ideas of society will conform themselves to the new conditions that we create and in that way we will be able to get over the little conflicts and little

difficulties that this kind of a change may create. I would in conclusion urge upon the Joint Committee to remove all impediments to equality between the male and the female, to remove all impediments to equality in the matter of succession as well as the impediments to equality in the matter of sharing of the property inherited. I would urge upon the Joint Committee to do away with the exclusion of the *Mitakshara* joint family, and to devise ways and means in such a way that the *Mitakshara* joint family does not stand in the way of the rights of succession and inheritance to a vast number of Hindu women in our society.

श्री नन्द लाल शर्मा : करवह कुलिस-  
द्विषतां चरणाम्बुजनखरकान्तिभिर्भजताम् ।  
हृदयप्रथिमिन्दन्मनसिर्नृसिंह समुल्लसतु ॥

माननीय सभापति महोदय, हिन्दू विवाह विधेयक हिन्दू समाज के सिर पर जबर्दस्ती लादा गया है। अब यह हिन्दू कोड की दूसरी किस्त हमारे सामने उपस्थित है। जैसा मैं पहले कह चुका हूँ, १२, १३ वर्षों तक हिन्दू कोड का हिन्दू समाज ने जिस भयंकरता से विरोध किया, तीव्र विरोध किया, उसको इस संसद के माननीय सदस्य अच्छी तरह से जानते हैं। इसके बाद भी उनके सिर पर यह कानून जबर्दस्ती लादा जा रहा है। इस समय जो यह हिन्दू उत्तराधिकार विधेयक है, उसके अन्दर यद्यपि दोषों का वर्णन, जब उसका वास्तविक रूप बन कर आवेगा, तब मैं करूंगा, फिर भी जहाँ जहाँ उसके सिद्धान्तों से मेरा प्रधानतः विरोध है, उसको मैं प्रदर्शित करता हूँ।

पहली बात यह है कि वस्तुतः हिन्दू जाति के हिन्दू ला को जिन को प्राचीन शास्त्रों ने और उनकी परम्पराओं ने स्वीकार किया हुआ है, इस विधेयक में

कहीं स्वीकार नहीं किया गया। मुख्यतः मिताक्षरा और दायभाग, दो हिन्दू धर्म शास्त्रों को भारतवर्ष में चलाने की प्रणाली प्रचलित है। बंगाल के सभी क्षेत्रों में दायभाग के और शेष भारत में मिताक्षरा के, याज्ञवल्क्य स्मृति के भीतर जो निबन्ध रूप से, टीका के रूप से आज हैं, समस्त आचार और व्यवहार का जहाँ तक सम्बन्ध है, सिद्धान्त को ही रक्खा गया। जैसा मैं आगे चल कर बताऊँगा हिन्दू जाति के लिये मुसलिम ला को हिन्दू लॉ के ऊपर थोपने का प्रबन्ध किया गया। मेरा यह दृढ़ विश्वास है। परसों हमारे श्री पाटकर यह कह रहे थे कि एक दिन वह था जब कि खोजा और कुचिममन सन् १९२९ में जबदस्ती मुसलिम शरियत ऐक्ट के अन्दर लाये गये। आप भूले न होंगे कि जिस वक्त कुचिममन और खोजाओं ने इस का विरोध किया था, उस वक्त उन पर दू ला लागू होता था। वह हिन्दू ला लागू करने थे। उनको जबदस्ती खींच कर मुसलिम ला में लाया गया और उन पर हिन्दू ला क्यों लागू होता था यह भी उन्होंने बताया। पंजाब के अन्दर जैसा कि श्री भागव ने कहा कस्टमरी ला चलता था और क्या हिन्दू और क्या मुसलमान, सिकन्दर हयात खां और खिजर हयात खां टिवाना, जिन की बड़ी-बड़ी फेमिलीज है, सब पर हिन्दू ला लागू होता था, कस्टमरी ला के हिसाब से, मिताक्षरा ला के हिसाब से सब कार्य होता था। मिताक्षरा सिस्टम का, जहाँ जायंट फेमिली सिस्टम माना जाता है, जहाँ पुत्र का पिता की प्रापर्टी पर जन्मसिद्ध अधिकार है, एक गुण यह है कि पिता को, एक पुत्र के रहते हुए, चाहे वह माता के गर्भ में ही हो, बाहर अभी न आया हो अपनी प्रापर्टी को बिक्री करके, विल करने या बेचने का कोई अधिकार नहीं

था। २१ बरस बाद, आवाज उठी है, ला कहता है

“मुश्तरी होशियार बाबू”

खरीदने वाले को इस बात का ध्यान रखना चाहिये कि उसके पीछे कोई एग्नर तो नहीं है, कोई उत्तराधिकारी तो नहीं है जो बाबू में उठ कर यह आवाज दे कि इस जायदाद का मालिक मैं हूँ, मेरे पिता को इस जायदाद के देने का कोई अधिकार नहीं था। आज आप उस जन्मसिद्ध अधिकार को मिटाने का प्रयत्न कर रहे हैं। लोकमान्य तिलक क्या, गोखले क्या, बाबू पुरुषोत्तम दास टंडन क्या, और दूसरे जितने भी राष्ट्रवादी लोग हैं सब अंग्रेजों के साथ युद्ध करते हुए कहते थे: स्वराज्य इज अवर बर्थ राइट। मैं कहता हूँ कि वास्तव में हिन्दू ला को छोड़ कर बर्थ राइट, जन्मसिद्ध अधिकार की भावना, विश्व में किसी दूसरी व्यवस्था में या कानून में नहीं है। उस बर्थ राइट को आप देश से निकाल कर यह कहते हैं कि यदि कोई इन्टेस्टेट मर गया तो उसकी प्रापर्टी दो तरह से डिवाल्ड करेगी आप यह समझ लें कि आपने डाइवोर्स ऐलाऊ कर दिया, स्पेशल मैरिज ऐक्ट है, डाइवोर्स है, उसके बाद भी जो पिछली संतान है वह विरोध करना चाहे और आप प्रापर्टी को बिक्री कर दें या विल कर दें या किसी ढंग से हटा दें तो उन बच्चों को क्या अधिकार रहेगा। आपने प्रापर्टी का ही नाश नहीं किया, आपने उन बच्चों का भविष्य भी नाश कर दिया। अगर किसी स्त्री के साथ पुरुष का पापपूर्ण व्यवहार हो जाये और वह अपनी पत्नी को तलाक दे दे और दूसरी स्त्री के बच्चों को अपनी प्रापर्टी का अधिकार देने वाला हो, तो ऐसी परिस्थिति में इस हिन्दू समाज की बहुत बड़ी हानि होना वाला है। श्री सुरेश चन्द्र ने आस्त्रबादियों को

[श्री नन्दलाल शर्मा]

दकियानूसी कहा किन्तु वे हमारा बन्धु हैं हम उनका आदर करते हैं,

“आकृष्टलं कुशः वदेत्”

हम लोग ईश्वर को मानते हैं, भगवान को मानते हैं, गाली मुन कर भी दूसरों के लिये कल्याण की भावना रखते हैं। हमें चाहे जितना बुरा भला कहा जाये, हम भी युक्ति को स्वीकार करते हैं किन्तु युक्ति को भी हम शास्त्र के बल पर तो जरूर कहते हैं क्योंकि हम समझते हैं :

“मतयो यत्र गच्छन्ति तत्र गच्छन्ति  
वानराः ।  
शास्त्राणि यत्र गच्छन्ति तत्र गच्छन्ति  
ते नराः ॥

4 P.M.

जहां तक बुद्धि जाती है, वहां तक तो बन्दर भी जा सकता है परन्तु

शास्त्राणि यत्र गच्छन्ति तत्र  
गच्छन्ति ते नराः ॥

अर्थात् जहां तक शास्त्र पहुंचता है, वहां तक जो जाता है, वह मनुष्य है। पशु बुद्धि तो सब में विद्यमान है। हम शास्त्र को प्रमाण मानते हैं, लेकिन तर्क और बुद्धि के विश्वास नहीं हैं। यह भी स्पष्ट है कि हम स्वतंत्र बुद्धि और तर्क को बुद्धि और तर्क नहीं मानते हैं—जिसके पीछे शास्त्र का आश्रय नहीं है और जो उच्छृंखल हो कर चलती है, हम उसको नहीं मानते हैं।

“श्रुतिमतस्तकौजुसन्धीयताम्”

जो उच्छृंखल युक्ति के आधार पर चलती है उसका त्याग कर के वेद और शास्त्र के धनुकूल—वेदोदित—बुद्धि का प्रयोग करना चाहिए।

यहां पर आपने प्रश्न उठाया माताओं की स्त्री का। हम पूछते हैं कि अगर आप किसी आता के पुत्र हैं, तो क्या हम आकाश

से गिरे हैं या पृथ्वी से उत्पन्न हुए हैं। सम्भव है कि हमारे घर में पत्नी न हो, बहिन न हो या लड़की न हो, परन्तु क्या हमारे घर में मां भी होगी या नहीं? अगर हमारी माता चाहे, तो क्या एक ही क्षण में वह हमारा गला मरोड़ कर हमको समाप्त नहीं कर सकती? आप माता और बहिन का नाम ले कर जनता को धोखा देना चाहते हैं—अपनी स्वार्थ-सिद्धि करना चाहते हैं। वह माता पिता के घर से सम्पत्ति लेकर पति के घर जाती है—पिता का घर मिटे या रहे, हमको इस बात की चिन्ता नहीं है, पिता का घर मिटने दो। यदि घर की प्रापर्टी खत्म होती है, परन्तु बहिन का कुछ भी लाभ होता है तो हम उसको स्वीकार करते हैं। लेकिन वह बहिन जिसकी एक भी ननद होगी जितनी प्रापर्टी लेकर आयेगी उससे दुगनी प्रापर्टी नहीं तो उतनी प्रापर्टी तो अवश्य उसकी ननद लेकर चली जायेगी तो उसके हाथ में क्या आयगा ?

“Right hand money come, left hand money go.”

अगर प्रापर्टी ज्यादा चली गई तो घ के सब लोग गाली देंगे कि कैसे मनुहूस लड़की आई है पचास हजार प्राया है और गया है एक लाख। इसलिए मैं कहना चाहता हूँ कि श्री भार्गव के सुझाव में बड़ा बल है। हम यह नहीं कहते कि स्त्रियों को कोई प्रापर्टी न दो। पति की सम्पत्ति की वह पूर्ण अधिकारिणी और स्वामिनी हो, यह हिन्दू और हिन्दू समाज का नियम है। अगर पति राजा है और किसी रंक-रंगाल की वह कन्या ब्याह कर ले आता है तो वह कन्या रानी बन जाती है। अगर पति सेठ है तो कन्या आते ही सेठानी बन जाती है। लेकिन अगर पति साधू है और गरीब है

तो कन्या जाते ही नरीब बन जाती है। यह स्वामाविक है। जैसे जल जल में जा कर मिल जाता है वैसे ही पत्नी आकर पति में मिल जाती है—उसके स्वरूप में लीन हो जाती है। अतएव पति की प्रापटी में उसका स्वामित्व मान लेने में किसी को क्या आपत्ति हो सकती है? किन्तु अगर आप हिन्दू जाति और समाज को विश्र्वल और छिन्न-भिन्न करना चाहते हैं तो कर लीजिए, हमने जो कुछ कहना था, वह कह दिया है।

में समझता हूँ कि इस विचित्र ला को सबसे पहले बनाने वाले अम्बेदकर साहब ही थे। हमारे पाटस्कर साहब इस बच्चे को जन्म देने वाली अन्तिम माता हैं। इसको जन्म देने के लिए सबसे प्रथम गर्भ धारण किया सर सुल्तान अहमद ने। उसके बाद गर्भ धारण किया राव साहब ने।

श्री रघुनाथ सिंह (जिला बनारस-मध्य) : क्या पुरुष भी गर्भ धारण करते हैं?

श्री नन्द लाल शर्मा : यह इस बिल का गर्भ है।

इसके बाद गर्भ धारण किया अम्बेदकर साहब ने और फिर विश्वास साहब ने और उस बच्चे को जन्म-दाता हैं पाटस्कर साहब।

पिण्डदोशहयरः स्मृतः

अर्थात् पिण्ड देने वाला ही उत्तराधिकारी माना गया है। अगर सुल्तान अहमद हिन्दू रीति-रिवाज, सदाचार और शास्त्र को न जानें, तो कोई दुख नहीं था और अगर अम्बेदकर साहब को इस विषय में न पता हो, तो कोई कष्ट नहीं था, किन्तु मुझे अचम्भा होता है जब आप इस बिल में यह लिखते हैं :

17. General Rules of succession in the case of female Hindus.—

(a) firstly, upon the children, including the children of any pre-deceased child;

(b) secondly, upon the husband;

(c) thirdly, upon the mother and father.

दक्षिण भारत के व्यवहार तो मैं नहीं जानता हूँ, परन्तु उत्तरी भारत में जिस गांव में कन्या दी जाती है, उस गांव का पानी भी नहीं पिया जाता है। परन्तु इस बिल में उन्हीं लोगों के लिए यह व्यवस्था की गई है कि कन्या के मरने के बाद उसकी जायदाद का मालिक उसका पिता होगा, माता होगी, मामा होगा और मौसी होगी और भाई होगा। हिन्दू रीति-रिवाज को न जानने का यही फल है।

Shri U. M. Trivedi (Chittor) : Shame Shame.

श्री नन्द लाल शर्मा : Fools rush in where angels fear to tread.

देवता भी जहां जाने से घबराते हैं, मूर्ख वहां भी पहुंच जाते हैं।

Pandit D. N. Tiwary (Saran South) : Is it parliamentary?

श्री नन्द लाल शर्मा : माता पिता को जहां कन्या की सम्पत्ति में अधिकार दे दिया गया है, वहां दुर्भाग्य ऐसा है कि उनको पुत्र की सम्पत्ति से वंचित कर दिया गया है। शिड्यूल में क्लास १ में पहले पुत्र है, फिर विडो है, फिर लड़की है, फिर लड़के का लड़का या लड़की है, फिर लड़की का लड़का या लड़की है, फिर लड़के की विडो है, इत्यादि इत्यादि। परन्तु पिता और माता को क्लास २ में रखा गया है। इस में बिल्कुल मुसलिम ला को रख दिया गया है। आप सोचते नहीं हैं कि यदि वृद्ध माता-पिता का लड़का मर जाता है, तो कोई दूसरा ही आदमी आ कर उस जायदाद को ले लेता

[श्री नन्द लाल शर्मा]

है और माता-पिता निराश्रय कर के निकाल दिए जाते हैं। आप हिन्दू जाति की रक्षा करने वाले नहीं हैं, उसका सर्वनाश करने वाले हैं। आप फिर इसकी तरफ ध्यान दें। आप कहते हैं कि हम हिन्दू जाति की रक्षा के लिए हिन्दू ला बना रहे हैं, हिन्दू ला की यूनिफिकेशन कर रहे हैं, हिन्दू ला को एक रूप देने जा रहे हैं, परन्तु इस यूनिफिकेशन का विरोध डाक्टर डी० एन० मित्तल ने किया, जो कि राव कमेटी के सदस्य थे।

भारत इंग्लैंड जैसा छोटा-मोटा देश नहीं है। इंग्लैंड हमारी एक जेब में धाने वाला है। छत्तीस करोड़ व्यक्तियों का यह देश एक महाद्वीप के सदृश है, जिसमें भिन्न रीति-रिवाज चल रहे हैं। आप सबको पकड़ कर एक ही लाठी से हाकना चाहते हैं। अगर आपको कम्युनिज्म की बीमारी लगी हुई है कि सब को काट-पीट कर एक समान बनाना है, तो मुझे कोई एतराज नहीं है। वह तो कहते हैं कि सब को काट-पीट कर बराबर कर देना है और इस तरह साम्यवाद लाना है, अगर साम्यवाद आयेगा, तो महाप्रलय आयेगी और फिर हमारी मौज बन आयेगी, आपने यह कैसा यूनिफिकेशन किया है कि जम्मू और काश्मीर को छोड़ दिया है? क्या जम्मू और काश्मीर में रहने वाले हिन्दू हिन्दू नहीं हैं? क्या वे मेरे भाई नहीं हैं? पूर्वी बंगाल में बैठे हुए हिन्दू जब कल घकेल कर यहां भेज दिए जायेंगे, तो उन पर आपका यह हिन्दू ला लागू हो जायेगा और जब वे वापिस चले जायेंगे तो दूसरा ला लागू हो जायेगा। इसके साथ ही आपने मद्रास और मालाबार में चलने वाले मरु-मकत्तायम् एक्ट के अधीन आने वाली प्रापर्टी को इसमें से निकाल दिया है। आप यूनिफिकेशन का प्रयत्न तो कर रहे हैं, परन्तु

आप यूनिफाइंग स्पिरिट को—एकता देने वाली शक्ति को—बीच में से निकालना चाहते हैं। आप कहते हैं:

“Joint family system is in its crumbling stage.”

मैं आपसे कहता हूँ कि जायंट फॅमिली सिस्टम तो वैसा है जैसे बह्दा तत्व। अगर आप उसको नष्ट करने का प्रयत्न करेंगे तो वह हजारों ढंग से बढ़ेगा। अगर एक पुत्र क्लक बनने, नौकरी करने कहीं भी जायेगा तब उसके घर में उसकी स्त्री के गर्भ में बच्चा आयेगा तो एक दूसरी जायंट फॅमिली क्रीएट हो जायेगी और जब तक उसका पुत्र बढ़ा नहीं होता, जब तक उसका विवाह नहीं हो जाता, तब तक वह जायंट फॅमिली नहीं टूटती। जब वह भ्रमल हुआ उसका विवाह हुआ और उसकी स्त्री को गर्भ ठहर गया, तो फिर एक और जायंट फॅमिली बन गई। यह तो वह परिस्थिति है जिसमें कभी नाश नहीं होगा। आप केवल हिन्दू ला को मिटाने का प्रयत्न कर रहे हैं। मैं प्रवर समिति के सदस्यों से इन बातों की ओर ध्यान देने की प्रार्थना करता हूँ।

यहां पर कहा जाता है कि हम दकियानुसी बातें करते हैं और शास्त्रों को गलत इन्टरप्रेट करते हैं। हम तो कहते हैं कि सब चीजों को हटा कर के एक ओर घर दो, हमें इसमें कोई एतराज नहीं है, लेकिन आप यह जरूर देखें इससे हिन्दू देवी का भला हो, हिन्दू माता का कल्याण हो। मैं आप से निवेदन करता हूँ कि जैसा कि मैं ने पहले भी कहा है एक पिता मर जाता है और अपने सिर जो कर्जा चढ़ा होता है उसकी जिम्मेवारी भी उसके पुत्रों पर आ जाती है। उसके पुत्र अपनी बहनों का विवाह ऋण लेकर भी



करते हैं और किस तरह से वे उस कर्ष को दे पाते हैं यह आप सब जानते हैं। इतना ही नहीं उस बहिन के पुत्रों और पौत्रों के विवाह की जिम्मेवारी भी उन पर ही आ पड़ती है। आप यहां पर करोड़ों और लाखों की बातें करते हैं, लेकिन आप गांवों में जा कर तो देखें, वहां पर उन लोगों को २० रुपये देखने को नहीं मिलते।

अब आप प्रापटी कि हिस्सों की बात करते हैं। अगर यह मान लिया गया तो आप जानते हैं क्या होगा एक मकान के टुकड़े हो सकते हैं। भाई अपनी बहन से कहेंगे तुम्हारा इस प्रापटी में उतना ही हिस्सा है जितना कि मेरा है, तुम भी मौज करो, मैं भी मौज करता हूँ।

**Mr. Chairman:** Mr. Sharma: Your time is over.

**Shri Nand Lal Sharma:** One minute more, Sir.

अन्त में मेरी इतनी ही प्रार्थना है कि आप ऐसा विधान बनायें जिसमें हिन्दू देवी की रक्षा हो, हिन्दू माता की रक्षा हो और जिसमें देश का भला हो।

**Shri Pataskar:** May I make a statement? I have been able to get about 25 copies of the Rau Committee's Report and I have asked them to keep them in the library. If hon. Members want, they may go and refer to them there.

**Shri Tek Chand:** I wish to offer my comments and when doing so, I wish to eschew the two extremes. There have been almost storm and thunder, vehemence, sentiments and emotions on both. This measure has to be approached neither from the point of an idolatrous worshipper nor from the viewpoint of an iconoclastic critic. My feelings towards this measure are mixed. It is, to a restricted extent, an advance. The long due

claim of the daughter is receiving recognition, but in certain matters it is also retrograde. I would counsel to my learned colleagues who are going to adorn the Joint Committee-circumspection and analysis. It has been my regrettable experience that the best intentions are very often in our bills couched in clumsy language, clothed in words which fail to carry out the intent, and the result is confusion and bewilderment for those who are called upon to administer the law in a court of law, either as judges or as persons advancing arguments from one side or the other.

There are a few features to which I wish to rivet the kind attention of the hon. Minister. I shall give one example. That is with regard to clause 27. In your clause 27, in your magnanimity, you say that an unchaste wife is disqualified from inheriting the property of her husband. That is understandable. That is in consonance with all laws of decency. But look at your proviso. The proviso says:

"Provided that the right of a woman to inherit to her husband shall not be questioned on the above ground, unless a court of law has found her to have been unchaste as aforesaid in a proceeding to which she and her husband were parties...."

I am simply amazed at this proviso. I wish to give you two illustrations. I do hope the hon. Shri Pataskar will appreciate what I am about to say. You say that a woman, even if she is an unchaste woman, will not in law be deemed to be unchaste, unless she has received the stigma of unchastity in a proceeding in a court of law in which she was a party....

**Pandit Thakur Das Bhargava:** Along with the husband.

**Shri Tek Chand:** Is it possible? Take the first illustration that I shall give you. Mr. A, the husband of Mrs.

[Shri Tek Chand]

A, goes to jail because he has hit hard and caused grievous injury to the paramour of his wife, Mrs. A. In a court of criminal law where Mr. A is being prosecuted for having caused grievous hurt, there will be witnesses forthcoming who would say that he did so and he caused grievous hurt to the paramour because his wife and the paramour were in *flagrante delicto*. The woman who is not even a witness, who cannot be a party in a criminal case, that woman, who is instrumental in getting her husband to jail because he wanted to protect her honour, will, according to the interpretation of your clause 27, be deemed to be chaste because her unchastity has not been upheld in a court of law where she was a party & you examine it.

Then take the second illustration that I give you. In a case in which a wife petitions for divorce—and now thanks to the Bill that has been passed you will get divorces galore—in such a case where the wife petitions for divorce against her husband on the ground that her husband was carrying on with somebody else's wife, Mrs. B, the divorce court after going into the evidence comes to the conclusion that Mrs. A, the petitioning wife has upheld, substantiated, her contention, namely, that her husband was carrying on with somebody else's wife, Mrs. B. There is the stigma of the court, there is the decision of the court, there is the conclusion of the court, after the entire evidence has been examined; but when Mr. B. is going to die, according to your law, Mrs. B, who had broken one marriage, who had been condemned as co-respondent, Mrs. B. who was responsible for ruining a family, in your eyes, is not an unchaste woman to be disqualified from inheriting the property of her deceased husband. Here is an anomaly. I have given you two cases, and I have no doubt that my other hon. friends will be in a position to multiply similar cases of injustice, not only of injustice, but even of complete negation of logic.

Then, kindly proceed to clause 28. A widow is disqualified from inheriting the property, if she remarries. That is understandable. But chastity is not a qualification that you expect from her according to this law. A young widow may be aided and abetted by her paramours. The paramours will take undue advantage of her weaknesses of the flesh; and at the same time those paramours would aid her and abet her and instigate her to get the property of her deceased husband, to which she has forfeited all title or claim, having regard to all rules of decency. But according to your law such a woman is not disqualified.

One has only to scrutinise your Bill with a careful eye; one has only to analyse the Bill in order to discover a number of flaws. Then, there is a conflict raging in the House, whether female relations should get a life estate, a life interest, or they should be made absolute owners. The distinction between life interest and absolute ownership is that in the former case the holder of the life interest is entitled to enjoy the income or the use of the property without permission to alienate the property except in cases of absolute necessity, whereas absolute owner can destroy the estate, and can dispose of it as he fancies.

Please remember that this imposition of life estate so far as female heirs were concerned was really conceived as a protective measure. And I would counsel the hon. Minister to at least advert to numerous decided cases in the high courts, in order to find out that in the case of alienation by females, invariably there has never been any necessity; it has been wanton extravagance, reckless cases of reckless waste, and prodigality that have been responsible for alienation. Therefore it was the wisdom of the laws which desired to protect the women that whatever corpus she is going to inherit, she may have it, she may have the corpus, enjoy the

corpus, enjoy the income—that is what is called usufructuous (*usus* as well as *fructus*, the use of the property as well as the fruit of the property), and you may even give her a larger share—but her interest shall be confined only to a life interest, for thereby you will really be doing good to the female heirs. That is a matter worthy of examination.

My next suggestion is that you may possibly find a *via media* between absolute ownership and a life estate. The *via media* I suggest is that if a female heir decides to alienate her share by selling it up or by mortgaging it, let the right of pre-emption be given to the male heirs. Supposing a father leaves a certain property to one son and two daughters, the share of the two daughters will be half, and the share of the son will be half. Let us assume that the property is one house, and one of the daughters says, I propose to sell my one half share to a stranger. Under your present Bill, she can do so with impunity. Will it be too much to amend it to say, yes, she can sell it, but the first offer must be made by her to her brother. If her brother is willing to purchase that share of hers, let him be the pre-emptor; and if he declines, then of course, let her sell it at the best market value available. Here is a *via media* that is worthy of pursuit.

Another suggestion I wish to make is in regard to the case of a married daughter but issueless. That case is worthy of closer scrutiny. There seems to be an attitude that you tar everybody with one and the same brush. Sometimes by doing that, you are not introducing uniformity. Take, for instance, the case of a daughter who has been married, and who, when her father dies or when she inherits, has no issue. Suppose after having enjoyed that property she dies, and she dies issueless. The result in such a case of an issueless daughter dying will be that her husband who may have by now perhaps married another woman is going to have a share in

his ex-father-in-law's property. In such a case, why should you not have the law of *revertendo*? That is to say, if on the death of the daughter, it is discovered that she has no issue, then whatever property she has, and which remains undisposed of—which has been inherited to her from her deceased father—should revert to the immediate heirs of her father rather than go to the strangers or to the co-wife etc.

There are numerous suggestions one could make, provided there was inclination on that side to receive them. My fears are that we are apt to be swept off our feet by sentiment; and sometimes, allowing our hearts to govern our heads instead of our heads governing our hearts, we are apt to make laws which in their performance and in their enforcement are going to create cases of real and genuine hardship.

Regarding joint property, I can compliment the framers of this Bill that it was wisest that it has been excluded. Please remember that joint property is a thing with respect to which a person has no right of alienation. I do not think I will be far wrong if I were to say to a restricted extent, in the case of a joint Hindu family, every coparcener is virtually the holder of a life interest. Therefore, there is no distinction. A member of a joint Hindu family cannot dispose of it; it is because of the principle of *ius accrescendi*, the right of survivorship: the joint Hindu individuals may live or die in that family, but the joint family goes on. And from the moment of conception, from the time that a child is *en ventre sa mere*, he has got a right. Similarly, the moment there is death intervening, the survivors receive it. There is no question of *testamenti factio* about it. There is no right to make a will with respect to joint family property. Therefore, it is wise, it is proper, and it is meet that joint family property has been excluded.

**Mr. Chairman:** The hon. Member's time is up.

**Shri Tek Chand:** I am grateful to you for this opportunity you have given me.

**Mr. Chairman:** If any hon. Member has got any suggestions, he may send them to the Select Committee. The Select Committee will consider them.

**Shri Tek Chand:** I have no desire to add to the load of the wastepaper basket.

**Mr. Chairman:** Now, Babu Ramnarayan Singh.

**Shri Raghavachari (Penukonda):** I request you to give me a chance.

**Mr. Chairman:** I shall try. I think I can give you a chance. The House will go up to 6 p. m. today.

**Shri Raghavachari:** This is an important Bill, and yet sufficient time has not been allotted for this; they want to rush through the whole matter. Its importance lies in the fact that it affects the interests of..

**Mr. Chairman:** I think I can give you some chance. Your name is here in the list. I shall give you some time. But others also should be given a chance.

**बाबू रामनारायण सिंह** (हजारी बाग पश्चिम) : सभापति महोदय, मुझे बोलने का अवसर बहुत कम मिलता है। आज आपने कृपा कर के यह अवसर मुझे प्रदान किया, इसके लिये मैं आपको धन्यवाद देता हूँ। बोलने का अवसर तो कम मिलता है, लेकिन बैठे बैठे मैं देखता रहता हूँ कि इस सदन में क्या होता रहता है। हमारे वेहात में एक कहावत है, 'बैठा बनिया क्या करे इस कोठी का धन उस कोठी में भरे'। मुझे ऐसा मालूम होता है कि इस सरकार को कोई काम नजर नहीं आता, तो वह फिजूल फिजूल काम करती रहती है।

सभापति महोदय, मानव समाज के सम्बन्ध में कोई यह नहीं कह सकता कि यह समाज कब से चला आ रहा है। हिंदू समाज के बारे में भी कोई नहीं कह सकता कि वह कब से चला आ रहा है। इस बात का दावा किया जा सकता है कि जब से यह पृथ्वी है, चांद है और सितारे हैं, तब से ही मानव समाज और हिन्दू समाज जीता है और जागता है और अपने नियम के मुताबिक चल रहा है। सभापति महोदय, अगर आप भी और करेंगे और प्रत्येक सदस्य और करेगा कि स्त्री और पुरुष में इस तरह के भेद क्यों लाये जाते हैं, तो मालूम होगा कि सांसारिक सुख के लिये, इस जीवन के सुख के लिये और सृष्टि-क्रम को जारी रखने के लिये स्त्री पुरुष एक हैं। उसमें आप भेद नहीं कर सकते। अगर भेद करते हैं, तो अपनी मूर्खता प्रकट करते हैं, इसके अतिरिक्त और कुछ नहीं कहा जा सकता है। हमारा यह शरीर है, अगर इसके दो अंगों नाक और कान में झगड़ा हो और वे एक दूसरे को कहें कि "मैं तुम से बड़ा हूँ वा मैं तुम्हारे बराबर हूँ", तो इसका क्या मतलब होगा? स्त्री पुरुष एक हैं। हमारे शास्त्र में स्त्री को अर्द्धांगिनी कहा गया है। कहीं कहीं पर लोग यह बात कह देते हैं कि स्त्री को लोग कम समझते हैं—इन्फीरियर समझते हैं। शायद दुनिया में इस तरह के लोग हों—यहां पर सब तरह के लोग हैं। भूर्त्तहरि ने कहा है :

न जाने संसार: किममृतमयः कि विषमयः  
दुनिया में ऐसी कोई चीज नहीं है, जिसके विषय में कहा जा सके कि वह बिल्कुल ही भली है और उसमें कोई बुराई नहीं है। अगर स्त्री और पुरुष दोनों के महत्व और आवश्यकता के सम्बन्ध में विचार करें, तो मैं कहूंगा कि पुरुष की निस्वत स्त्री कहीं ज्यादा मूल्यवती है। मैं समझा

केता हूँ। आज स्त्री समाज को संसार से खत्म कर दीजिये और, सृष्टि खत्म हो जायेगी, लेकिन अगर पुरुष को आप खत्म कर दें, तो संसार खत्म नहीं होगा। मैं और साफ़ किये देता हूँ। स्त्री को अगर आप खत्म कर देते हैं, तब पुरुष के पास कौन सा साधन है जिससे वह इस सृष्टि-क्रम को जारी रखेगा? कोई साधन नहीं है। अगर पुरुष को आप खत्म कर देते हैं, तो अभी लाखों करोड़ों स्त्रियों के गर्भ में इतने बच्चे हैं, जिससे सांसारिक कार्यक्रम जारी रहे। अब आप समझ सकते हैं कि स्त्री के महत्व के सामने पुरुष कुछ नहीं है। यह बात मैं तब कहता हूँ, जब आप स्त्री और पुरुष के महत्व के सम्बन्ध में डिफरेंसिएट करते हैं। लेकिन मैं कहता हूँ कि दोनों एक हैं।

सभापति महोदय, मैं भी एक मनुष्य हूँ। हिन्दू समाज में मेरा जन्म हुआ है। मैं कुछ पैसे कहीं से लाता हूँ, मैं अपनी स्त्री या बच्चों के सामने यह नहीं कह सकता कि ये मेरे हैं; तुम इनको नहीं छू सकते हो। लेकिन इस तरह के भेद-भाव बढ़ा कर लोग देश की बुराई कर रहे हैं, भलाई नहीं कर रहे हैं। इस सम्बन्ध में लोग कहते हैं कि शास्त्र तो आजकल बनता है और संसद भवन में जितने लोग बैठे हैं, सभी मनु हैं। ठीक है। लेकिन मुझे माफ़ किया जाये, मनु के पास कोई विधि नहीं गया था। आप इस बात को समझ लें कि कानून बनाने का हक उसी का है, जो परमात्मा को साक्षी रख कर, हृदय से उसको जो प्रकाश मिले उसके भूताबिक राष्ट्र दे और बोले, और जो ऐसा नहीं करता है, उसको कानून बनाने का हक नहीं है। हाँ, पुलिस और पलटन आपके साथ है, जो चाहो, सो कर लो। इस लिये मैं सारे संसार को कहता हूँ—इस

सदन को भी कहता हूँ—कि विधि के जरिये और दलबन्दी के जरिये जो कानून बनाया जा रहा है, वह मानवता के खिलाफ़ है।

डा० सुरेश चन्द्र : इस में विधि नहीं है।

बाबू रामनारायण सिंह : नहीं है, तो आ जायगा।

डा० सुरेश चन्द्र : विधि उनको मिलेगा, जो भेद-भाव करते हैं।

बाबू रामनारायण सिंह : हो सकता है कि इन में असली मनु एक ही है और बाकी उसके चले-वाँटे हैं।

एक माननीय सदस्य : बाकी नकली हैं।

बाबू रामनारायण सिंह : लेकिन जिस तरह से काम हो रहा है, वह देश के हित में नहीं है। कानून जो बनता है, वह, दुनिया में जो अनर्थ हो रहा है, उसको रोकने के लिये बनता है। लेकिन आप इस कानून को बना कर अनर्थ को बढ़ायेंगे। सभापति महोदय, मैं दूर नहीं जाऊंगा। कुछ दिन दूजे रेंट कंट्रोल एक्ट पास हुआ। आप दिल्ली की कचहरी में देखिये कि इतने मुकदमे आ गये हैं, जिनका कोई हिसाब नहीं है। मैं यह नहीं कहना चाहता हूँ कि स्त्रियों को हक न दिया जाय। मैं तो समझता हूँ कि सभी उनका हक है। हमारी परम्परा तो यह है कि हमारे कुल में स्त्रियाँ लक्ष्मी हैं—लक्ष्मी की तरह उनकी पूजा होती है। शायद बहुत से लोग नहीं जानते होंगे कि यदि हम कहीं बाहर जायेंगे, तो लौट आने पर बेटा आ कर प्रणाम करता है, पोता प्रणाम करता है, लेकिन बेटा प्रणाम नहीं करती—उसका स्थान हम से अधिक समझा जाता है। दुनिया में बहुत से लोग हैं। जगह जगह की बातें भिन्न भिन्न होती हैं, लेकिन हमारे समाज में स्त्रियों का

[बाबू रामनारायण सिंह]

स्थान बहुत ही ऊंचा हर तरह से ऊंचा है और इस तरह की बातें कर के, इस तरह के कानून बना कर किसी का कल्याण नहीं होगा। मैं आपको बताता हूँ कि कैसे इससे अनर्थ बढेगा।

दिल्ली की एक लड़की कानपुर में ब्याही गई। चाहे कम हो और चाहे ज्यादा हो, सम्पत्ति पर इस कानून के मुताबिक उसको हक मिलेगा। असल में सम्पत्ति किसी के पास है ही नहीं और किसी के पास रहेगी भी नहीं। सब को गरीब बनाया जा रहा है। खैर, जो कुछ भी हो, कानपुर में रहने वाली लड़की दिल्ली में हिस्सा चाहेगी, तो कसे कैसे क्या होगा? आप जानते हैं कि हमारे समाज में एक गांव में एक कुल के ही ज्यादा लोग बसते हैं और दूसरों को वहां रहने नहीं देते। बहुत सी बातें होती हैं। सब का हिस्सा होगा मैं कहता हूँ इसमें इतने मुकदमें होंगे जिसका कोई हिसाब नहीं है। श्री ठाकुर दास भागव और शर्मा जी ने जो कुछ कहा है, मैं उसका समर्थन करता हूँ।

मरुमकत्तायम् के मुताबिक स्त्रियों को सब अधिकार है, पुरुष को नहीं है। आप बैसा ही कानून बना कर सभी अधिकार उनको दे दीजिये।

स्त्री का काम दूसरा होता है और पुरुष का दूसरा और अगर इन दोनों को आपस में भिदा दिया जाय तो ईश्वर जाने इस का क्या नतीजा निकलेगा। एक ऐसा कानून बन जाय जिस में सब अधिकार स्त्री को दे दिये जायें, यह बात तो समझ में आ जाती है और नहीं तो जैसा कि दूसरों ने सुझाव दिया है और सरकार ने तनिक भी अग्रह है तो उसे उस सुझाव को मान लेना चाहिये और अगर नहीं मानती तो दूसरी बात है। यह ठीक है कि जैसे हमारे शास्त्रों के मुता-

बिक मितायर फ़ैमिली के मुताबिक जब पुत्र गर्भ में ही होता है जायदाद पर उसका हक हो जाता है। इसी तरह से जब लड़की का विवाह हो तो जिस दिन से विवाह हो उस दिन से उस कुल में उसका सारा अख्तियार हो जाय या पुरुष के साथ उसका अख्तियार हो जाये यह समझ में आता है, इस में झगड़े नहीं होंगे।

समापति महोदय, मैं ने लड़कियों के विवाह किये हैं। हर कोई यह चाहता है कि हमारी लड़की ऐसे कुल में जाये, ऐसे खानदान में जाये कि जहां पर वह सुखी हो, हम से अधिक सुखी हो, वगैरह वगैरह। हर पिता की यह इच्छा होती है, हर पिता की यह अभिलाषा होती है। यह एक साधारण सी चीज है। लेकिन इस कानून से जब लड़की को सम्पत्ति में हिस्सा मिलने लगेगा तो उसके विवाह के लिये खर्च कहां से आयेगा? इस बात को मैं सोच भी नहीं सकता। इतना अन्तर हमारे समाज में आ जायेगा इस का हम खयाल भी नहीं कर सकते। तो मैं पाटस्कर साहब से कहूंगा और उनकी सरकार से निवेदन करूंगा कि जो भी वे करें देश की भलाई को ध्यान में रख कर करें।

समापति महोदय, आप ने घटी बजा दी है। इस लिये इतना ही कहना चाहता हूँ कि ऐसा ही कानून बनाया जाये जिस से समाज का भला हो, जिसे समाज चाहता हो। समापति महोदय, लौ के बारे में यह कहा गया है :

"Law is nothing but the will of the people expressed in terms of law"

लौ के माने हैं जो जनता की इच्छा हो, और ऐसी इच्छा को कानून का रूप दे दिया

जाता है। आज आप देश में बोट लीजिये। सारे देश में मैं तो समझता हूँ कि सौ में पांच बोट भी आप को नहीं मिलेंगे जो इस क़ानून के हक़ में हों। इस वास्ते इस तरह का क़ानून बना कर जनता के ऊपर लादना ठीक नहीं है। इस से देश का भला नहीं होगा, बुरा होगा। मैं पाटकर साहब से कहना चाहता हूँ कि इस तरह के कामों में आंख मूंद कर सरकार का साथ न दें। मैं समझता हूँ अभी तक उन पर सरकार का ज्यादा बुरा असर नहीं पड़ा होगा। अभी भी समय है वह इस पर फिर विचार करें और इस क़ानून को वापस ले लें।

**Shri U. M. Trivedi:** As Mr. Tek Chand has said, we have already had two instalments of the Hindu Code, and the third instalment is now being foisted on our heads. The difficulty about discussing this Bill is very great. On the one hand, one does not like the idea, in abstract, that a woman shall not get a share in her father's property. Such a law will not appeal to those who have lived far away from India and who have no conception of what Hindu joint family means. What the right of survivorship means, what the son's liability for father means, these things are not conceivable by those who are born and bred up in England or other western countries and who have no idea of what Hindu life is.

To have reached that stage of greatest evolution, people have not analysed in what manner Hindu society developed, what was the exact social pattern on which Hindu society had developed, and how this evolution in a particular manner had helped to keep this society.

Unfortunately, what is happening today is, to repeat the words of a friend: "Cynicism and an utter materialistic

view of life preponderate everywhere. There are no beacons, no guiding posts, only buildings, structures, machines and figures. If a balance-sheet were drawn up of the imponderables that are of the essence in nation-building, we shall be faced with sheer bankruptcy." This is what is going on before us. "Shibboleths there are in plenty. 'The socialistic pattern of society', 'Sarvodaya', 'No distribution of poverty', 'Equality of opportunity for all' and so on and so forth. But in reality the top of the social structure is becoming heavier and heavier, in the terms of bureaucracy, party-caucus and bag-nobility, while the very foundations, 'the progressive middle classes, are being sapped out of existence.'" And by this I mean the whole Hindu society is being wiped out. Mental and moral values....

**An Hon. Member:** What is the quotation?

**Shri U. M. Trivedi:** Do not disturb me.

**Mr. Chairman:** The hon. Member is asking for the name.

**Shri U. M. Trivedi:** I was quoting from the *Modern Review*.

Sometimes one gets annoyed and wants to use hard words. It is said that hard words generally do not break bones and that is why it is better not to use them. But in this particular instance, when one sees what is happening before one's eyes, one does feel like using strong language. This is merely, I should say, a puerile and vindictive attempt at breaking the peace of Hindu society. It is entirely a reactionary measure, and a reactionary measure with a vengeance against the Hindu society for having stood up against some big guns of the Congress Party and done the sin of opposing a Hindu by a Hindu. This is the only reason why this is

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being foisted upon the heads of Hindus. You dare not do it against Muslims. You see the calumny that is being put upon the poor Muslim women. You have not raised your voice against it, even once. Even today in Madhya Bharat State you have not yet applied the Muslim Dissolution of Marriages Act. You have slept over it. You have not yet provided for the maintenance of a widow of a pre-deceased son of a Muhammadan, and you have come forward only to grant this relief to a Hindu sister or a Hindu woman. I do not say it is partiality. I say it is vindictiveness on your part. You dare not in any manner annoy the Muslims. There are two reasons. Firstly, you depend upon their votes. Two crores of Muslim votes are the only votes on the strength of which you come into this House; and, it is for that purpose alone that you are making this law to please them and not to displease them. You are so afraid of the Pakistanis who are there; they will shout at you and they will not give you the international certificate of generosity. Therefore, you are making this law only against Hindus. Have you studied the provisions carefully? Can you say that these provisions will be in any manner helpful to a Hindu family or a Hindu daughter? Have you not seen this idea that however poor a Hindu may be, in whatever circumstances he may be, he would always like his daughter to be married at a proper place to a proper man. He will try his best and he will get himself indebted to get his daughter properly married. Three or four generations will bear the debt for having a daughter married in a good family. It is not only a question of paying debt. It is a question of maintaining and worshipping the daughter, the daughter's sons, and the daughter's sons' sons. Hindu society has always honoured women so much; it has honoured the sister and the daughter so much. You cannot forget the experience that when we go from one village to another, if even one daughter of our village is married in that

other village, we do not even accept water from that village. Now, you want that when the daughter dies, the mother and father of that daughter are going to get back her property for themselves. What a ridiculous idea of Hindu society have you got! From where did you borrow this idea? You must have studied it in some books. Study of English has degraded us so much that when we read these printed books, we think that all that is there in print is gospel truth. (Interruptions). Unfortunately this is going on.

A very concrete instance was given by Mr. Tek Chand as to what things will happen under the present law and the impossibilities which will arise under this present law that is being pressed before the House now. I do not want to multiply these examples, but I want you to apply your mind to the single example which Mr. Tek Chand placed before you. What is the thing that you are going to do for the Hindu society? You have this idea of Hindus that an unchaste woman is not entitled to inherit property and at the same time you place an impossible embargo upon the whole question by saying that she must be declared unchaste by a court of law, and that too, in proceedings where both the husband and the wife are parties. What a ridiculous situation you are trying to create! You have not applied your mind to the question.

I say, Sir, as a lawyer, when I look into these provisions, I feel astounded. But because my fundamental objection is to the very root of this Bill itself, I refrain from giving you further criticisms on the various provisions that are contained there. You have not clearly conceived the present structure of Hindu society, how a lady born in a particular family receives not only her full share, but more than full share. Why this materialistic outlook of counting only in terms of rupees, annas and pies? Are you going to drive out by this



measure the love which the sister feels for the brother or the brother feels for the sister? Generation after generation brothers respect their sisters, respect their sisters' sons and give them out of their mite. Here you are saying that she will have a share. Once she demands the share what happens? Once she demands that share, does that love continue? What happens when she goes into another man's house and becomes the wife of another man? For instance, the daughter of a villager who has a few acres of land is married to a man who is living at a very great distance. A daughter living, say, in Rohtak in Punjab is married to a man in Bharatpur. Is he going to come and till the soil?

**An Hon. Member:** He will auction it.

**Shri U. M. Trivedi:** He will auction it; he will sell it to persons who are at loggerheads with the family of the girl, and those at loggerheads alone will get that property. Are you going to create a peaceful atmosphere for the Hindu society or are you going to create litigation for the sake of mere litigation and for the sake of satisfying your vengeance against Hindu society? I am using this strong language so that something at least may go into the locked-up brains. Our Prime Minister, Shri Jawaharlal Nehru, was saying that people had got their brains made up. You have got your brains not only made up, but locked up. If anybody has got the key to open it, I would ask that gentleman to open your brains, so that at least some justice may be done to the society. It is quite true that you may be guided by some honest considerations; but allow those considerations to be placed before the society. Let them not be locked up in your brain. Do you think that everyone else present in this House is an idiot, except those who belong to the party which preaches this law? That conception should be given up.

**Pandit K. C. Sharma (Meerut Distt.—South):** It is not a party matter.

**Shri U. M. Trivedi:** I very much appreciate the words coming from Pandit Sharma that it is not a party matter. I know it. What happens here is that as soon as our Prime Minister comes, you get frightened and you do not vote according to the dictates of your conscience.

**Pandit K. C. Sharma:** On a point of order, Sir, I take a strong objection to this statement. Is any hon. Member entitled to say about any other hon. Member that he is not voting in accordance with the dictates of his conscience? It is contradictory to the prestige of this House to use such language. The moment a Member uses this language, he loses the claim to respect as a Member of this House. He insults the constituency that has elected him.

**Mr. Chairman:** I do not think that this matter comes really within the category of point of order technically. After all, if an hon. Member uses this language against another Member, the other Member can retaliate it in the same way.

**Shrimati Renu Chakravartty:** The Members themselves come out in the lobbies and tell us, "we have voted against our conscience"!

**Mr. Chairman:** Order, order.

**Shri U. M. Trivedi:** I have every respect for the conscience of Mr. Sharma. What I say is, they are all guided by the party whip. This is all I have said and I say it for what it is worth.

**Dr. Suresh Chandra:** You do not have the monopoly of wisdom and conscience.

**Shri U. M. Trivedi:** I have got another objection against this Hindu Succession Bill and the previous Bill which we passed. I cannot see why they were introduced first in the Rajya Sabha and why such a pernicious principle is being followed. We are the representatives of the people, we are in contact with the masses. Why are these Bills not placed before the Lok Sabha to begin with? Why

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are they placed before the Rajya Sabha? This is a pernicious principle. The Lok Sabha must have a discussion over this Bill, so that it may not be faced with any *fait accompli*.

**श्रीमती सुभद्रा बोस (करनाल) :**  
सभापति जी, यहां पर कुछ सदस्यों की बात चीत सुन कर जिस तरह से हमारे एक माननीय सदस्य को सती की प्रथा याद आई, उन को किसी ने बुला कर कहा कि मैं सती हो जाती तो अच्छा था, उसी तरह मुझ को वह दिन याद आया जिस वक्त पैदा होते ही लड़की की गर्दन मां बाप घोट दिया करते थे ।

**श्री धुलेकर (जिला झांसी—दक्षिण) :**  
हमारे यहां नहीं होता था ।

में होता था, मेरे अपने खान्दान में होता था । गलत था यह सही था, लेकिन कुछ लोगों में होता था, मेरे खान्दान में भी होता था और बिरादरी में भी होता था, इसलिये मैं इस बात को जानती हूँ, हो सकता है कि यह बात ठीक न हो । और जिस तरह से उस बहन ने कहा कि अच्छा होता मैं सती हो जाती, उसी तरह से मुझ को सचमुच यह बात याद आ रही है कि घन्य थे वह मां बाप जो पैदा होते ही लड़की की गर्दन मरोड़ देते थे । जो मुसीबत उन को उठानी पड़ती थी, और जो जलालत उठानी पड़ती थी लड़की पैदा करने के बाद और जो मुसीबत उन की लड़की को उठानी पड़ती थी, कम से कम वह उस से वाकिफ तो थे । [PANDIT THAKUR DAS BHARGAVA in the chair] उसको जानते तो थे । आज भी हमारे यहां माताओं को अफसोस होता है, जब लड़की पैदा होती है, इसलिये नहीं कि कोई मुसीबत आ गई, बल्कि इसलिये कि न मालूम बेचारी लड़की को किस तरह की जिव्दगी बितानी पड़े, न मालूम सुखी रहे, न मालूम दुखी रहे, न मालूम किस के घर में जाय, न मालूम उस

का भविष्य क्या हो । पर हमारे यहां कुछ रिवाज कहिये, कुछ कानून कहिये, या कुछ भी कहिये, ऐसे हो गये जिन से हमारे अपने यहां के संस्कार भी ऐसे हो गये कि हम को सचमुच लड़की एक मुसीबत सी भी दिखाई देती है । हम उस के साथ हमदर्दी करते हैं, हम चाहते हैं कि वह सुखी जीवन बिताये, पर फिर भी हम उसके लिये कुछ करने के लिये तैयार नहीं होते और अगर कोई कुछ करने आता है तो धर्म के नाम पर, किसी रिवाज के नाम पर या किसी और चीज के नाम पर हम उस आदमी के रास्ते में आ कर खड़े हो जाते हैं ।

आज प्रापर्टी का सवाल है, उचित तो यह था कि हम आज मंत्री महोदय को मुबारकवाद देते कि कम से कम आज वह दिन तो आया जब कि वह इस बिल को हाउस के सामने लायें, लेकिन मुझे बड़ा दुःख होता है कि जो कुछ मैं ने दो तीन घंटों में सुना उस स यह मालूम हुआ कि दुनियां में प्रापर्टी ही सब कुछ है, प्रापर्टी दुनियां में सब से ज्यादा आवश्यक चीज है, क्या प्रापर्टी इतनी आवश्यक चीज हो गई जितना आवश्यक इन्सान भी नहीं है ? लड़की को प्रापर्टी मिले, बीबी को प्रापर्टी मिले तो सवाल यह होता है कि आखिर जायदाद का क्या होगा । यह कोई नहीं पूछता कि लड़की का क्या होगा, यह नहीं पूछता कि मां का क्या होगा, यह नहीं पूछता कि पत्नी का क्या होगा, प्रापर्टी ज्यादा महत्व को चीज बन गई है और इन्सान कम महत्व को चीज हो गया है । मैं कहना चाहती हूँ कि आज वह दिन आ गया है कि हम सोचें कि जायदाद इन्सान के लिये होती है, इन्सान जायदाद के लिये नहीं होता है । हमारी भावना में यह फर्क होना चाहिये ।

सभापति महोदय, इस कानून के दो भाग हैं, एक तो पत्नी के अधिकार का सवाल है और एक लड़की के अधिकार का सवाल है। जहां तक पत्नी के अधिकार का सवाल है, पत्नी को अपनी जायदाद पर पूर्ण अधिकार दिया गया है। हमारे कुछ भाइयों ने कहा कि पत्नी को पूर्ण अधिकार दिये जाने में खतरा है, औरत को खतरा है, जायदाद को खतरा है, उन्होंने कहा कि अदालतों में ऐसे बहुत से केसेज आते हैं जिन में कि औरत अपनी नासमझी से, नाकाबिलियत से, या और किसी वजह से प्रापर्टी को बेकार कर देती है, खराब कर देती है। मुझे ऐसे बहुत से वाक्यात मालूम हैं जहां लड़के निकम्मे निकल जाते हैं, जहां लड़के शराब पीते हैं, जहां लड़के दूसरी गलत बातें करते हैं, जहां एक बिल्कुल बेहूदा और नामुनासिब आदमी अपने मां बाप की बड़ी भारी जायदाद को इन्हेरिट कर लेता है। अगर ऐसा कोई कानून बनाया जाय कि अनपढ़ आदमी को जायदाद नहीं मिल सकती, कोई ऐसा कानून बनाया जाय कि जाहिलों को जायदाद नहीं मिल सकती, कोई ऐसा कानून बनाया जाय कि जो नामुनासिब आदमी है उस को जायदाद नहीं मिल सकती, जिस के हाथ में जा कर प्रापर्टी के खराब हो जाने का खतरा है उस को नहीं मिल सकती, या जिस के हाथ में जा कर दूसरों के इन्टेस्ट में कोई गलत बात हो सकती है उसको नहीं मिल सकती तो मुझे मुनासिब मालूम होता, लेकिन कानून यह बने कि जायदाद पर उसे इस लिये अधिकार नहीं मिल सकता कि वह एक स्त्री है और दूसरे को इसलिये मिल जाय कि वह पुरुष है, यह नहीं होना चाहिये। अगर आज की स्थिति में देखा जाय, अगर जरूरतमंदी की बात देखी जाय तो फिर मैं कहूंगी कि स्त्री पुरुष से ज्यादा जरूरतमन्द

है, फिर भी उस को यह कह कर अधिकार न दिया जाय कि वह उस को नहीं सम्भाल सकती, यह मेरी समझ में नहीं आता। मैं अपने घरों में देखती हूँ, अनपढ़ बहनों को देखती हूँ, जो गिनती तक नहीं जानतीं १०० तक, उन्होंने घर की एक एक चीज को गिन कर रक्खा है, एक एक चीज का हिसाब वह जानती हैं। किस के घर-से कितने लड़कू शादी मर आये और कितने बताये आये, इसका हिसाब किताब तक वह जानती हैं। अगर पति २० रुपया पाता है तो उस में उस को खाना खिलाती है, अगर पति ५० रुपया पाता है तो उस में खाना खिलाती है और पति ५०० रुपया पाता है तो उस में निर्वाह करती है, और उस में से एक एक पैसा एक एक कौड़ी जोड़ कर वह एक महल खड़ा कर लेती हैं, जायदाद खड़ी कर देती हैं और मुसीबत आने पर उसी के सामने भीख मांगने पर मजबूर होती है। मुझे यह कहना है कि जो अनपढ़ स्त्री है, जिस को कि अनजान स्त्री कहा जाता है, जब वह इतना कर सकती है तो वह अपनी जायदाद को सम्भाल कर नहीं रख सकती, यह मेरी समझ में नहीं आता। जायदाद ऐसी चीज है, और बहुत सी दूसरी चीजें भी ऐसी हैं जो करने से आ जाती हैं, जो नहीं करते उन को नहीं आतीं। मैंने देखा कि मुसीबत पड़ने पर बहुत सी हमारी विधवा बहनें, जो बचपन में विधवा हो गईं, कोई बड़ी आयु में विधवा हो गईं, वह खुद मुसीबत उठा कर बच्चों को पढ़ाती हैं। मैंने देखा पति गलत निकल गया या अप्राहिज हो गया, मुसीबत में पड़ा तो उसे भी सम्भालती हैं और जायदाद भी सम्भालती हैं। तो यह दुष्टिकोण रखना कि स्त्री जायदाद को सम्भाल नहीं सकेगी, यह उचित बात नहीं है।

### [श्रीमती सुभद्रा जोशी]

दूसरी बात मुझे लड़कियों के अधिकार के बारे में कहना है। आज हमारे सामने यह एक नई बात आई है और इस पर मुझे मंत्री महोदय को जरूर मुबारकबाद देनी है। आज लड़के लड़कियों में बड़ा अन्तर माना जाता है। जैसा मैंने आप से कहा हमारे यहां के रिवाजों से हमारे यहां के कानूनों से हमारे संस्कार ऐसे हो गये कि कई दफा तो हमारे यहां मां भी ऐसा कहती है जिस से बड़ा दुःख होता है। दुनियां में मां के प्रेम को आदर्श प्रेम कहा जाता है। कहते हैं कि मां के प्रेम से बढ़ कर कोई चीज नहीं, लेकिन आज संस्कारों की मजबूरी से, कानून की मजबूरी से, सर्कम्स्टान्सेज की मजबूरी से, रिवाजों की मजबूरी से मां को भी लड़के लड़की में फर्क दिखाई देना लगा है। मैं एक जगह गई, एक गांव में आग लग गई थी और बदकिस्मती से एक छोटा बच्चा बेचारा उस में जल कर मर गया। मैं वहां हमदर्दी करने के लिये गई थी। मैं ने देखा कि मां बंठी थी और उसी के पास उस की बच्ची बंठी थी जो कि कुछ बड़ी थी और समझदार भी थी। उस के तिर पर हाथ मार मार कर मां कह रही थी कि तू क्यों न मर गई, तेरा भैया क्यों मर गया? मुझे यह सुन कर बड़ी चोट लगी। मां अपनी लड़की को प्यार नहीं करती, यह मेरी समझ में नहीं आता। पर हालत ऐसे हो गये कि मां भी मजबूर है फर्क करने के लिये। तो जो हमारा कानून था, रिवाज थे, उन्होंने माता के प्रेम को भी बदल दिया, लेकिन आप समझ सकते हैं कि यह कोई मुनासिब चीज नहीं। अपने माता पिता की जायदाद में लड़कियों को अधिकार क्यों मिलना चाहिये, इस सम्बन्ध में मैं चन्द शब्द कहना चाहती हूं। आज हमारे अपन मां-बाप के घर में हमारा जो पालन-

पोषण होता है, वह एक पराई लड़की को तरह होता है। जब लड़की चरा होश सम्भालती है, तीन चार पांच बरस की हो जाती है, तो मां कहती है कि "खाना पकाना सीख लो, वर्ना पराये घर में क्या करोगी? यह काम करना सीख लो, नहीं तो शादी के बाद तुम्हारा क्या होगा?" जितने अच्छे काम हम को सिखाये जाते हैं, वे शादी को दृष्टि में रख कर ही सिखाये जाते हैं। हमारे दिमाग पर यह बात बिंठाई जाती है कि तुम्हारे जीवन का उद्देश्य, तुम्हारे जीवन का ध्येय, तुम्हारे जीवन की समाप्ति सिर्फ शादी है। जो कुछ तुम को सिखाया जा रहा है, जो कुछ तुम्हारे चरित्र निर्माण के लिये किया जा रहा है, जो कुछ तुम्हें शिक्षा दी जा रही है, वह सिर्फ इसलिये कि तुम को शादी कर के दूसरे घर जाना है। इन बातों का हमारे दिमाग पर यह असर होता है कि हम समझने लगती हैं कि शादी ही हमारे जीवन का उद्देश्य है। समापित महोदय, मुझे कहना है कि शादी जीवन का उद्देश्य और लक्ष्य नहीं है, बल्कि जीवन में जैसे दूसरी चीजें हैं, वैसे ही शादी है। होता आज-कल यह है कि लड़की बड़ी हुई, उसको पढ़ाया-लिखाया, सुघड़ बनाया और उसकी शादी कर दी और अगर इत्तिफाक से शादी खराब हो गई, लड़का नालायक निकला या मर गया या छोड़ कर चला गया, तो लड़की की हालत वंसी हो जाती है, जैसे बेल की हालत होती है। एक पेड़ होता है, जो कि खड़ा रह सकता है और एक बेल होती है, जिसकी अपनी कोई जिन्दगी नहीं होती है और जब तक उसको कोई सहारा न मिले, वह खड़ी नहीं रह सकती है। अगर इत्तिफाक से जिन्दगी की किसी घटना से उस से पेड़ का सहारा छिन जाता है, तो लतिका की तरह वह बरबाद हो जाती है।

मुझे याद आ रही है पाकिस्तान की हमारी उन बहिनों की बात, जिन के बारे में कहा जाता है कि वं यहां आना नहीं चाहती हैं। क्यों? क्या इसलिये कि जिसने उनके पति को मारा, मां-बाप को कत्ल किया, उससे वे प्रेम करने लग गई हैं? क्या ऐसा कभी हो सकता है? वे इसलिये नहीं आना चाहती हैं, क्योंकि वे समझती हैं कि समाज में हमारी छिन्दगी नहीं रही। वे इसलिये नहीं आना चाहतीं, क्योंकि वे समझती हैं कि पता नहीं मेरा पति मुझ को रखे या न रखे, मां-बाप रख सकें या न रख सकें, दुनिया में मेरा कोई सहारा नहीं होगा, और इस वजह से वे मजबूरी में उस हत्यारे, डाकू, निर्दयी के घर अपनी छिन्दगी बरबाद करना ज्यादा मुनासिब समझती हैं। अगर उनका भरण-पोषण उनकी शिखा किसी दूसरे उद्देश्य के लिये की गई होती, तो आज उनका चरित्र कुछ दूसरा ही होता, वे अभिमान के साथ कह सकती कि चाहे हमको कोई रखे या न रखे, चाहे पति के घर जगह न मिले, चाहे मां-बाप न रख सकें, लेकिन हम उस हत्यारे के घर में नहीं रहेंगी और हम अपने देश और समाज में आजादी के साथ रह कर जीवन बितायेंगी। लेकिन ऐसा नहीं होता है।

दूसरी बात यह है कि हम लड़कियां गरीब दुकानदार के सौदे की तरह होती हैं जो रखी नहीं जा सकती हैं, क्योंकि मां-बाप के घर में हमारा कोई अधिकार नहीं होता है। एक अमीर दुकानदार होता है, जो कहता है कि मुझे सौदा बेचने की कोई मजबूरी और जल्दी नहीं है, अगर कोई अच्छा ग्राहक न आये, तो हम नहीं बेचेंगे, उसको रखेंगे, इन्तजार करेंगे। एक गरीब दुकानदार ऐसा नहीं कर सकता। वह जानता है कि मैं अपना सौदा रख नहीं सकता हूँ। हमारे मां-बाप कहते हैं कि तुम खूबहास हो और

हम तुम को प्रेम करते हैं, लेकिन अगर कल हमारी आंखें मूंद गईं, तो तुम्हें कौन पूछेगा। इस लिये वे दर दर भटकते हैं, मारे मारे फिरते हैं कि कोई अच्छा घर मिले और अगर नहीं मिलता है, तो भी वे रख तो नहीं सकते हैं, कहीं न कहीं भोजना पड़ता है, मजबूरी में शादी करनी पड़ती है। हमारे भाई कहते हैं कि दहेज देते हैं। हम नहीं चाहते वह दहेज। यह भी कहते हैं कि अगर शादी हो, तो वह पति को जायदाद में अधिकारिणी हो जाय और अगर न हो, तो पिता की। मुझे यह कहना है कि शादी जैसी चीज के साथ सम्पत्ति का या जायदाद का कोई कनेक्शन या ताल्लुक जोड़ना समाज के लिये मुनासिब नहीं है। इस से समाज में करप्शन और व्यभिचार पैदा होगा और आचरण ऊंचा नहीं होगा। एक लड़की है, उसके मां-बाप बहुत अमीर हैं, बहुत जायदाद के मालिक हैं। कहते हैं कि अगर वह शादी करेगी, तो उसको घर से कुछ नहीं मिलेगा और न हुई, तो मिलेगा। क्या आप समझते हैं कि वह लड़की इतनी देवी, महात्मा और ऊंचे आचरण वाली निकलेगी कि उस लालच को रोक सके और उस जायदाद को छोड़ दे या शादी न करें? इसलिये यह बात शादी के साथ जोड़ना मुनासिब नहीं है। यह भी कहा गया कि भाई और बहिन में प्रेम कम हो जायेगा। जब सम्पत्ति की बात होती है, तो प्रेम की बात लाना हास्यास्पद मालूम होती है। मुझे यह नहीं कहना है कि भाई और बहिन, पति और पत्नी और भाई भाई आपस में प्रेम नहीं करते हैं—एक कुनबे में घर के बाल-बच्चों और पति-पत्नी में प्रेम होना स्वाभाविक है, लेकिन जायदाद के मामले में प्रेम की बात लाना कुछ समझ में आने वाली बात नहीं है। जो लोग मजदूरों में काम करते हैं, वं जानते हैं कि जब मजदूर मालिक से बोनस मांगते हैं, तो

[श्रीमती सुमद्रा जोशी]

मालिक अक्सर कहते हैं कि बोनस से दुगना ले लो, अगर तुम ने १५ रुपये बोनस मांगा है, तो मैं ३० रुपये देने के लिये तैयार हूँ, लेकिन मैं ये ३० रुपये एक रियायत के तौर पर दे रहा हूँ, इस पर तुम्हारा कोई अधिकार नहीं है। अगर अधिकार की बात करोगे, तो लड़ाई होगी। अधिकार मत मांगो, सहायता ले लो, सहायता दे दूँगे, ताकि मरुकीयत मेरी रहे। तुम को जो कुछ लेना है वह दूँगे और तुम्हारी मदद करने के लिये तैयार हूँ, इत्यादि, इत्यादि। यहां भी बसैसी ही बातें कही जा रही हैं। यह लेने और देने की भावना टिकने वाली नहीं है। कम हो या ज्यादा हो, हम जितना चाहेंगे उतना दूँगे, नहीं तो नहीं दूँगे, इस किस्म की मॅन्टेलिटी को रोकना चाहिये।

हमारे पंजाब में एक गाना है। शादी के बाद जिस वक्त लड़की जाती है, तो वह रोती है, उसके मां-बाप रोते हैं, मुहल्ले वाले और पड़ोसी रोते हैं, बरात वाले भी रोते हैं। औरतें गाती हैं कि शादी के बाद मां बेटे से कहती है कि तुम रोज रोज वापिस आना, बाप कहता है कि कभी कभी आना, भाई कहता है कि विवाह-शादी, तबौहार पर आना और भाभी कहती है कि आने की जरूरत ही क्या है। जितनी देर मां-बाप जिन्दा हैं, बाप कमाता है, लड़की के लिये प्यार है, घर है, सब कुछ है, पर सभापति महोदय, मैं उन घरों को भी जानती हूँ जहां भाई राज करता है और बहिन दर दर मील मांगती है, जहां शादी के बाद लड़की के घर में आते ही काना-फूसी होती है और लड़की को धक्कल जहर लगती है। लड़ाई तो उस वक्त होती है। दो माइयों में भी उस वक्त लड़ाई होती है, जब कि एक भाई इस बात की कोशिश करे

कि मैं दूसरे का अधिकार छीन लूँ। अगर वह ऐसा न करे, तो लड़ाई नहीं होती है। जिस दिन भाई यह कोशिश करे कि मैं इसका अधिकार छीन लूँ, उस दिन प्रेम की बात खत्म हो जाती है। इस कानून में प्रेम का कोई सवाल नहीं है। अगर आप लड़कियों को नहीं देना चाहते हैं, तो मत दीजिये और कह दीजिये कि हम नहीं देना चाहते हैं। अगर इतिफाक से बाप की मर्जी नहीं है और उसे लड़के लड़की में फर्क दीखता है, तो वह मत दे, लेकिन अगर बाप नहीं रहा है, तो कानून लड़के और लड़की में फर्क करे, यह बात सम्मन में नहीं आती है। कल को यह भी कानून हो सकता है कि अगर लड़की को कत्ल किया जायगा, तो फांसी नहीं होगी, उसको पीटा जायगा, तो जेल नहीं होगी। अगर मां बाप फर्क करना चाहते हैं, तो शौक से करें लेकिन वसीयत-नामा न होने पर उत्तराधिकार कानून के मातहत सरकार की तरफ से वह फर्क करना मुनासिब नहीं है। इसलिये मैं कहना चाहती हूँ कि इस में लड़के लड़की में जो फर्क किया गया है, सिलेक्ट कमेटी उस पर गौर करे। हम नहीं चाहते कि लड़कियों को ज्यादा मिले। कानून की जो शक्त है, उस से यह मालूम होता है कि लड़की को उधर से भी मिलेगा और उधर से भी अगर प्राधा मिलेगा तो भाई से—मरद से—उसको डेढ़ दो गुना मिल जायगा। हम चाहते हैं कि प्रापर्टी को शादी से सम्बन्धित न रखा जाय। इस लिये सिलेक्ट कमेटी से मेरी दरखास्त है कि वह इस बात की कोशिश करे कि प्रापर्टी से शादी का सम्बन्ध न रहे और प्रापर्टी बराबर बराबर मिले।

यहां पर घर बांटने की बात कही गई। लड़की का क्या होता है? मां और

बहिन का क्या होता है ? जिस मकान में मुझे आश्रय नहीं है, जिस को मैंने कौड़ी कौड़ी इकट्ठी कर के बनाया, जिस में लड़की और पत्नी का अधिकार नहीं है, उसको आग लगा कर जला दीजिये और मेरे सामने उसकी बात मत कीजिये । आज क्या होता है । चार लड़के हैं, तीन अच्छे हैं और एक नालायक है, खराबी करता है । मकान बिकता है । मकान बेचने के जो कानून हैं, अगर आप चाहें, तो उन में तब्दीली करें, लेकिन जो चीज तीन लड़कों में बांटी जा सकती है, वह क्या चौथी लड़की में नहीं बांटी जा सकती ?

आप कहते हैं कि उस मकान में आखिर कौन रहेगा ? आज वह जमाना नहीं कि जब एक घर में एक ही घर के लोग रहते थे, चार भाई थे तो चारों ही वहां रहते थे, एक ही पेशा करते थे, एक ही जैसी बातें करते थे । उस जमाने में गाड़ियां नहीं होती थीं, रेलें नहीं होती थी, मोटरें नहीं होती थीं, हवाई जहाज नहीं होते थे । आज एक भाई बम्बई में नौकरी करता है, एक भाई कलकत्ता में काम करता है, एक भाई अमरीका में चला जाता है, फिर भी जायदाद रहती है । मैं देखती हूँ कि जहां तक बड़ी बड़ी जायदादों का सवाल है, सभापति महोदय, वह कैसे इस्तेमाल की जाती है । बड़े बड़े फ्लैट होते हैं, कनौट प्लेस में ही देखिये, एक फ्लैट में एक घर्म का धादमी रहता है, एक में दूसरे घर्म को मानने वाला रहता है, एक में हिन्दू रहता है, एक में मुसलमान रहता है, एक में ईसाई रहता है, एक में भीट खाने वाला रहता है और एक में जो भीट नहीं खाता वह रहता है । इतनी ज़रा ज़रा सी चीजों पर इतनी बड़ी चीज का विरोध किया जाये यह मेरी समझ में नहीं आता ।

अन्त में मुझे इतना ही कहना है कि जल्दी से जल्दी इस कानून को पास कर दें और मैं समझती हूँ कि यह एक मुबारिक दिन है कि यह कानून हमारे सामने आया । इसके लिये मैं मंत्री महोदय को धन्यवाद देना चाहती हूँ ।

**Shri Raghavachari:** Sir, I have gone through this Bill that is now introduced in this House. My submission is that, on the whole, I am in a position to welcome this Bill. But, my only feeling is that this Bill which is introduced is not really going to benefit the people whom they want to proclaim that they are benefiting. I know one thing that the real benefit of this Bill is going to be very little. I shall explain the whole thing.

**Dr. Suresh Chandra:** As it is.

**Shri Raghavachari:** I am afraid there seems to be a kind of race to show to the world that this Government is busy with pieces of legislation transforming the society into something new. And, with that hurry, almost an indecent hurry, a Bill of this kind is introduced and we do not know whether even the Business Advisory Committee gave its attention and then allotted the time. They have brought this Bill and they want to close it the next day; a piece of legislation which affects the rights of all people in the country is to be rushed through and then to become law. I feel that this is a Bill with far-reaching consequences, though, as I said, the Bill, as it is now framed, is not really going to take us far. I shall submit how.

Only recently, we had a Marriage Bill. That at least was a piece of legislation where there was no compulsion. There was option for the people to follow the old methods, the old procedure and the old notions and beliefs. I heard and heard complaints against it that the sacrament of marriage is gone. I examined the law and I have never found any obstacle

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in the way of anybody continuing to have a view of life which he holds dear. This is not a Bill of that kind. This is a Bill which enforces legislation. Whether you will or not, the law will work. Therefore, more time and more attention and more care has to be given to a Bill of this kind.

I have also been listening to the arguments, almost of a sentimental type pleading the cause of women and daughters as if the whole body of daughters are going to be saved by this Bill or without this Bill they are all going to be doomed. Let us examine it. After all it is a question of property. There are sons and daughters. If the sons have property, all the daughters-in-law have property; if the daughters have property all the sons-in-law have property. After all you are not going to change the quantum of property. You are only going to change its distribution. The real reason will be each individual possesses something and, therefore, possesses the confidence of some economic independence. That is the whole thing and not that by passing this Bill you are going to make the whole community self-sufficient and economically sound.

Apart from all that, what I wish to say is, what is it that they are now proposing. They say that the daughter is going to be given a share. The daughter succeeds even now under certain circumstances. You make her a joint sharer. That is all that you are proposing here. Then, you examine whether it is fair to all women: are you concerned only with the daughter? I have examined the provisions. They have practically deprived the wives and the widows who were succeeding to the properties of their husbands in its fullness. I mean the right to the full property. Now you have made it a fraction..... You only want to distribute it to some other women also. Have you been fair to that group of people who must suffer or who were till

now enjoying. They were women and not men. They were the widowed daughter-in-law and the widowed wife. Here some of them got some property and that was the whole of the husband's property. Now, even if she happens to be childless the widow gets only a very small fraction. Have you not, by this process, harmed the claims and the economic independence of another section of women? .

Then, my friend Dr. Suresh Chandra was very vehement and saying what is all this, some people thinking or taking of the married and unmarried daughters, making some distinction in the matter of their claims. I am not concerned with the prejudice or trying to appear to be most interested in particular sections of the people. But, what exactly is the reason why people say that an unmarried daughter must be given some preference? What was the reason of the law? The reason of the law was this. You must know that you are enacting legislation at a time when the society has already certain notions and is committed to a particular course of conduct. In almost every family you will find married daughters and unmarried daughters also. Under the existing state of society, to secure a proper husband for a daughter, a family has to incur debts. We know how society is going on. They oftentimes spend a lot and they incur debts, the fathers and brothers. The father dies and you distribute the property to all married and unmarried daughters alike. The married daughter has a married husband and some property or other things already given and the unmarried daughter is left to herself, with the little property that you are going to give her. Oftentimes the property that is to be shared is nothing. In our parts and, I think, in other parts of India also, in a partition, the brothers quarrel and come to a partition, only to partition the debts. They have not much to partition among themselves. Therefore,



there is very real reason for the people to think that unmarried daughters must have some preference or some consideration over and above the married daughters.

Our lady friend was now appealing to sentiments as if the whole woman-kind was going to be prejudiced or endangered. Nothing of that kind. It is a matter of trying to give a share to the daughter. Is there any father, unless he happens to be a lunatic, that does not want to be kind to his daughter? In fact, in society, all the irritation or the unhappiness in a family eventually arises because the sons and their interests are tried to be safeguarded by one section of the house and the mother and the lady section wanting to safeguard or favour the other section. In fact, in most of the families misery and unhappiness is the result of this kind of thing. That is human nature. In every healthy parent there will be the desire and affection to help the daughter also. Many a father, so long as he is in a position to dispose of property or distribute it, certainly takes care that he does give to his daughter also, knowing fully well that under the law as it is she is not going to share afterwards. What is it that you have provided here? You have excluded joint family property from the scope of this Bill. If you exclude joint family property, what other property the people in the villages or rural parts possess, I am not able to understand this provision. It is only in towns and in urban areas people have some other properties. When joint family property is excluded what is it that the daughter is going to get? You proclaim from house tops that you are bringing an advanced measure by which the whole of the interests of the womanhood will be served. If joint family property is excluded, a majority of the women are not going to be benefited by this legislation. Therefore, I say that this Bill is not going to benefit a large section of the people materially, or even substantially. It is simply a show.

**Shri Venkataraman:** Are you in favour of extending it to *Mitakshara*?

**Shri Baghavachari:** I am in favour of extending it to everybody. I am a representative of the people. I want this Government and those who want to cry in the name of saving the world, to realise what they have placed before the House.

**Shri Venkataraman:** They are wrong: I entirely agree.

**Shri Baghavachari:** No father, as I have already said, unless he is a knave or an idiot will make a distinction between his daughter and his son. It is a matter of common knowledge that a mother loves more that child which is weaker than the rest and therefore, a good parent will take care of the needy daughter more than an earning son. That is ordinary human nature; that is affection. But we cannot change nature by making some law and proclaiming to the world that you have done something big. I am only concerned with showing to the world that there is not much in this measure.

You exclude joint family property. You have the right of testamentary disposition; and what is left is very little.

Again, as I said, take the existing state of the society. In fact, now between brothers because of the joint family there are so many quarrels and litigation.

“जातिश्च दनलेनकिम्”

It is enough you have a cousin; you have no need for fire to burn yourself, they say. Now you are putting a daughter as a claimant and from the beginning the brothers would get busy thinking of depriving her of her share. Thus, you are creating discord, not concord in the family. I am afraid it will only lead to disputes in the family and the existing society. There the question is not so simple as you imagine it to be.

I shall now go through certain of the provisions of the Bill. From the distribution that has been made as be-

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tween heirs, cognates, agnates, this group and that group, it looks that imagination of certain people has run riot. There is no scientific basis for the preference. People nearer related to the particular individual to whom they should succeed have not been preferred. Father and mother have been kept far away from the daughters, daughter's daughters, daughter's sons's son. I am not in a position to understand this. Have you made no distinction between man and woman in this case? They propose half a share to the daughter and that is the equality. As I have already pointed out there is no equality between the widow and the daughter and between the father and the son, or between the mother and her relations. Therefore, to my mind this looks like incorporating a law which is more Mohammadan than the Mohammadan Law itself. I for one think that there is plenty of reason and need to consider the matter carefully and revising the order in which heirs have been placed here.

Much has been said about the uniformity of law. This is not a uniform civil code. You have excluded Travancore. My friends from Travancore, or that part of India, are excluded from the marriage law, they are excluded from the succession law too!

**Shri A. M. Thomas:** They are more advanced.

**Shri Raghavachari:** From every law they are excluded. The language of clause 8, *General rules of succession in the case of males*, to my mind looks very defective and is not clear. It is likely to lead to some confusion. Then under clause 16, you have provided for the property of a female Hindu to become absolute property,— anything given to her by way of maintenance. Supposing a lady was entitled to maintenance only as before, and for providing for her during her lifetime they gave her something which

was ancestral property, some trouble is likely to arise over it.

Then I come to sub-clause (2) (b) of clause 16 relating to ancestral property acquired by a female Hindu. I do not know wherefrom she will acquire ancestral property. A joint family property is not given to her and there is no ancestral property in the case of a lady. That is a technical phrase which does not include all items of property of the father. Ancestral property she cannot inherit. Then again why do you make a distinction between the heirs of the lady and of the man? You want uniformity, one law; but for ladies you have a different kind of succession. Why? There also the daughter had all the properties of the mother so far.

**Mr. Chairman:** In the case of males the order is father and mother; in the case of females the order is mother and father.

**Shri Raghavachari:** If the lady when she becomes a widow can succeed to her husband's property first, why cannot the husband when he becomes a widower succeed to his wife's property?

Then under clause 25 I come to the application of the Partition Act. Somebody was saying that the right of pre-emption may be given. I find the language used here is not clear, but confused. What they intend is that in the case of every lady who has a share or undivided share to be divided later in partition, the other male partners or sharers have a right to purchase her share of the property. They only cite the case of a dwelling house. That means that the old Hindu Law and all its incidents must be looked into, there will be the question of other alienees coming in and then all this litigation. Then, there are the disqualifications provided. My other friends have referred to this; I do not again want to refer to them. I would certainly omit the provision about unchastity.

I wish to refer to only one other point also, that is about the murderer.

The language here, under clause 29 used is, "A person who commits murder....". It does not mean the person who is convicted of murder.

**Pandit K. C. Sharma:** It means that.

**Shri Raghavachari:** It does not mean that. To commit a murder is different from being convicted of murder. There are so many who commit murders, but there are very few who are convicted. In spite of the conviction the civil court will have once again to take evidence and find whether he has committed murder. I cannot understand the way in which the language has been used here.

I do not wish to take any more of the time of the House. I submit that the Select Committee have reason to be very careful and go through the opinions expressed by people of experience and certainly alter the law so that this piece of legislation is really beneficial to the people whom it wants to benefit. They may not be simply satisfied, "by the thought that it has become law soon and so they have served a cause."

**Pandit K. C. Sharma:** I have not much sense of property; I do not understand much of property law.

**Shri Pataskar:** May I just intervene for a minute, with your permission? I have been very carefully listening to the debate ever since I introduced this motion. I would like to make an appeal to hon. Members. It is a different matter with those who want to oppose the Bill. With respect to others, I would very much appreciate if they could make any constructive suggestions with respect to the points that have already been made. After all, the Bill is going to a Joint Committee. It is not as if I am going to ask that this Bill should be passed. This is only an appeal; if Members do not want to follow, I leave it to them.

**Shri Velayudhan** (Quilon *cum* Mavelkkara —Reserved — Scheduled

Castes): Most people do not read the Bill.

**Pandit K. C. Sharma:** I was saying that I have not much of sense of property and I do not understand much of property law. I understand one thing. The conception of property has changed from the mediaeval to the modern. Formerly, it was something static, something in bodies of things. Today, it is not so much static and positional in nature; it is something dynamic and moving. Therefore, the question of property has to be viewed not with a sense of how much enjoyment, how much maintenance, is derived from this, but how much movement, how much capacity to work, how much chances of development it can give to one. That is my approach and the modern conception of property is more dynamic, and it means movement, capacity to work rather than a source of enjoyment, giving the ability not to work at all. That conception has long ago been exploded.

Taking this view, my respectful submission is that in any society with a progressive conception, it is impossible to think that one of the children, simply because she has the female sex should be deprived of anything that is available to another child who has got the male sex. Not because there is enjoyment of property, etc. My attitude is, my point of view is that because of certain disabilities, from the very childhood, the child has a sense of inferiority in comparison to a certain other child, who has reason to feel superior. Some people may not appreciate this; but I have had experience of this in my life. My parents died when I was just a child. I was 8 years of age and my sister was four years old. I was brought up, I took my M.A. degree, supported by my cousins, etc. Every time I went home, I was told that I am a co-sharer of half a share. But, my sister had to lead a most wretched life. It was said that she had to be given to somebody else, as if she was a curse on the family. I stand here

[Pandit K. C. Sharma].

self-condemned, being brought up and educated at the cost of the life of my sister. (Some Hon. Members: No, no.) I feel pained, cursed, humiliated. I do not like any other brother should be so humiliated or cursed or downcast. That is my psychological approach. I have not gone to my village to take the rent of my property. I have not gone to my village after 1930 when I joined the movement to collect the fruits in my groves or to live in my old house. I kicked off the whole thing as something sinful. The distaste of that property was the distinction between my sister and myself and nothing else. I want money; I want comfort; but I do not want it at the cost of the wretchedness of life caused to my sister, born in the same family and of the same parents. It is something sinful. I cannot stand that.

Some hon. friend said that I am talking of this because the leader has spoken. One thing I have learnt in my life: 'to be courageous to look straight into the eye of a man and tell him in his face, to go direct to hell.' I recognise no leadership to sit in judgement on my conscience. This lesson I have learnt. I do not wish that any man should have the audacity to teach this sort of a lesson to me. I regard such a man as a corrupt....

**Mr. Chairman:** Order, order.

**Pandit K. C. Sharma:**.... corrupt and distasteful thing existing in the form of humanity.

**Mr. Chairman:** The hon. Member should speak on the Bill and not on a personal question or an episode which happened some time ago.

**Pandit K. C. Sharma:** I am not talking of personal matters.

**Mr. Chairman:** Quite right. Then when the episode happened the hon. Member was quite eloquent and said all that he had to say and yet he wants to utilise this occasion to

go back to the same episode. That is not correct.

**Pandit K. C. Sharma:** What I want to say is that my approach to this question is more psychological rather than economic.

My second submission is this. In the future structure of society, the difference between a man and a woman is likely to be obliterated or lessened, and equal opportunities will be given to girls as they are being given to boys. This phenomenon is not peculiar to India. It is a phenomenon that we see all over the world. Therefore, it is not right to make a distinction with regard to any members, and I beg to submit that possession of property comes somehow to make a distinction between man and woman not so much in the interests of individuals, but much more in the interest of society. Both male and female should work together, work hard and work better. To work better means that they should be developed equally well, and in order to develop equally well, the girls should have equal rights as the boys.

Having said this, I do not want that property should be fragmented by giving an equal share to so many claimants. That is, the number of heirs should be reduced. It is no use distributing the property among fifty people because that creates unnecessary litigation and lessens the use of the property when it can be useful in the case of a few. The fundamental principle is that under one roof all the children should be treated on an equal basis, but once a child or a person is somewhere well placed in a different society at a distance, it is no use in the name of equality of abstract justice, partitioning the property and nullifying the little use it could be of to anybody. What I beg to submit is that excepting this psychological condition that no child should feel inferior to another child under the same roof, the use of the property should be maintained and at the same time it should not be parti-

tioned to the extent that it would become a useless thing simply on the ground of some abstract conception of equal right. That is my submission. Therefore, I urge on the hon. Minister that the question of these heirs should be revised and carefully looked into with the idea that property must have in the long run some use. It should not be partitioned so that its utility comes to be very little, while, on the other hand, it increases litigation, with so many persons claiming the property.

I also do not want this exclusion of joint Hindu property. My submission is that the daughter should inherit along with the son, under any system of law. It is not a question whether this is this system or that. The question simply is that in our Constitution and in the cultural structure of the world over it has been recognised that there should be no disability because of sex, that there should be no discrimination between man and woman, that the opportunity of growth should be equally provided to the girl as it is provided to the boy. Having accepted this, I do not want that any system of law, simply because of some conception in the long past, should be allowed to exist to the detriment of the poor girls.

**Shri Venkataraman:** I am in favour of the Bill only with certain modifications, and not otherwise.

The Bill seeks to exclude a very large percentage of the Hindu population from its operation. The joint family system of the *Mitakshara* school, as you know, is the largest prevailing school of thought and the *Dayabhaga* is confined only to the fortunate province of Bengal. If we introduce a Bill in which we seek to grant the right of inheritance to property to women and exclude therefrom a very large section of the Hindu community, then we will be only doing justice apparently, but not real justice.

**Shri Rane (Bhusaval):** Justice by instalment.

**Shri Venkataraman:** It will not be by instalment even. My friend says we will first start with *Dayabhaga* and then by instalments we can introduce to *Mitakshara*. I do not agree with him, because when we first come to legislate for a large population, it would be wrong to exclude a certain section of people and then tell them "you wait for your day"—and we do not know when. As you yourself said, whenever we try to legislate, we should try to bring in as much of the population as possible within the ambit of that legislation.

Let us examine the reason for the exclusion of the joint Hindu family of the *Mitakshara* school from the operation of this law. It is said that theoretically property passes by survivorship and that in a survivorship it is taken on the male line, and therefore, inherently, legally, the daughter is not a person within the meaning of a joint Hindu family.

**Shri Pataskar:** That is not the reason. May I explain for a minute why in this Bill the whole of the *Mitakshara* joint family is excluded. I explained it in the other House, that as we decided to take it in parts and this part came before the part relating to what is to be done in respect of the joint family, this has been put, and I have given an indication as to what my view there is, and I suggested it in the Select Committee. It is my view, and I have made no secret of it, that when deciding this question, that also will have to be looked into. Of course, what the Select Committee will decide is a different matter, but there is no other reason excepting this, that as that part is still not even introduced or dealt with, it was put here, not with a view to exclude that large number from it. Of course, if it is decided that there should be same thing like *Dayabhaga* uniformly, there will be no difficulty, and if it is the decision of the Select Committee to keep the *Mitakshara* family, probably that can be done. I have made it perfectly clear, and that is the only reason.

[Shri Pataskar].

otherwise, there is no reason that so far as Government is concerned they should want to decide behind the back of anybody as to what should be done or not.

**Shri Venkataraman:** I am really very grateful to the Law Minister for making it clear. By a bad argument I have drawn a good result, but I was referring to the arguments advanced before the Rau Committee.

**Mr. Chairman:** He referred to it in his opening speech also.

**Shri Venkataraman:** I did not make it clear. Before the Rau Committee all the legal pandits who appeared and exchanged their legal knowledge, were in favour of exclusion of *Mitakshara* for various reasons, one of which is this. If you look at the opinion of the people governed by the *Mitakshara* school itself, they are not very much in favour of the continuance of the joint family system.

**Dr. Ram Subhag Singh** (Shahbad South): No, no. You are wrong.

**Shri Venkataraman:** My friend's "no" only represents his opinion, but my statement is based on...

**Dr. Ram Subhag Singh:** I represent the majority view of my area.

**Shri Venkataraman:** But what I am stating represents the opinion of the experts, the leaders of thought.

**Dr. Ram Subhag Singh:** But the experts never represent the majority view.

**Shri Venkataraman:** I do not want to enter into an argument with regard to what the experts represent, but I do want to say what even the experts think on this matter. Giving evidence before the Rau Committee, no less a person than Sir Srinivasa Varadachariar, Retired Judge of the Federal Court, a man who is considered in Madras to be a great authority on Hindu law, said as follows: It is in the Rau Committee's Report on page 17:

"Sir Srinivasa Varadachariar, the Retired Judge of the Federal Court, whose knowledge and mastery of the Hindu law are beyond question, and who freely placed his invaluable learning at the disposal of the Committee, had counselled us that the best legislation, as in fact it is the simplest, is to substitute the *Dayabhaga* for the *Mitakshara* system."

**Mr. Chairman:** In the Bill of Dr. Ambedkar also such a view was taken originally.

I think the hon. Member is likely to take long. The House will now adjourn till 10-30 on the 7th.

*The Lok Sabha then adjourned till Half Past Ten of the Clock on Saturday the 7th May, 1955.*